

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI,
O.A No. 163/2024 (IA Nos. 305/2025 & 436/2025)**

IN THE MATTER OF

RASIKH RASOOL BHAT & ORS.

..... Applicants

VS

GOVERNMENT OF UT OF JAMMU & KASHMIR
THROUGH CHIEF SECRETARY AND ORS.

..... Respondents

**COMPLIANCE REPORT ON BEHALF OF RESPONDENT NO.1, CHIEF
SECRETARY, UT OF JAMMU AND KASHMIR IN PURSUANCE TO THE
HON'BLE NATIONAL GREEN TRIBUNAL ORDER DATED 22.08.2025
PASSED IN THE ABOVE TITLED ORIGINAL APPLICATION.**

MAY IT PLEASE YOUR LORDSHIP: -

The answering respondent No.1 most respectfully submits as under;

BACKGROUND

1. That the project for construction of the Handwara-Bangus Road was sanctioned in two phases (Phase-I and Phase-II) under the Centre Roads Fund (CRF) by the Ministry of Road Transport and Highways (MoRTH) vide sanction orders issued in March 2017 and March 2018, figuring at Serial No. 67 and 54 respectively. Copies of the sanction orders for Phase-I and Phase-II are annexed herewith and marked as **Annexure-R-I and Annexure-R-II** respectively.

PHASE-I OF THE PROJECT

2. That the Phase-I of the project comprised of earth work, excavation and filling, cross-drainage works construction of culverts, pipes and protection walls.
3. That Pursuant to the sanction order issued by MoRTH vide order dated 27.03.2017 (**Annexure-R-III**), Notice Inviting Tender (**NIT**) was floated on 01.06.2017 (**Annexure-R-IV**), and the allotment was issued by the **Chief Engineer, R&B Kashmir vide order No. 8864-67 dated 21.07.2017 (Annexure-R-V)**.

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LAND INVOLVEMENT AND FOREST CLEARANCE

4. That the total length of the road proposed for construction was 35.5 kilometres, out of which 28 kilometres fall within forest land and rest outside the Forests on the proprietary (private) land.
5. That since developmental activities, including road construction, could not be undertaken on forest land without prior approval under the **Jammu & Kashmir Forest Conservation Act, 1997**, the Public Works Department (R&B) placed an indent on 09.06.2017 (**Annexure-R-VI**) seeking diversion of 14.00 hectares of forest land falling in Rajwar Range of Langate Forest Division, District Kupwara. That upon joint verification, it was found that the alignment of the road passes through forest compartments 02, 03a, 03b, 04, 05, 06, 10, 11, 12, 13, 14, 15, 16, 24, 25 and 26 of Rajwar Range.
6. That the proposal was processed under the provisions of the J&K Forest Conservation Act, 1997 and was cleared by the **Forest Advisory Committee (FAC)** in its **102nd meeting held on 06.09.2017**. The minutes of the said meeting are annexed as **Annexure-R-VII**.
7. "That the proposal, after having been duly examined and cleared by the Forest Advisory Committee (FAC), was placed before the State Cabinet and was approved vide **Cabinet Decision No. 178/11/2017 dated 03.10.2017**. It is further submitted that, at the relevant point of time, i.e., prior to the Reorganization of the State in 2019, the erstwhile State of Jammu and Kashmir was governed by its own statutory regime, namely **The Jammu and Kashmir Forest Act, 1987 (1930 A.D.)**, along with allied rules and regulations. The said proposal was, therefore, processed, examined, and approved by the competent authorities strictly in accordance with the provisions of the aforesaid Act and the legal framework then in force."
8. That the forest clearance for diversion of forest land for the said road project was issued vide Government Order No. 281-FST of 2019 dated 24.09.2019, annexed as **Annexure-R-VIII**.


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TREE FELLING AND STATUTORY APPROVALS

9. As per the sanction order, **1023 number of trees/poles/saplings** (447 trees, 340 poles and 236 saplings) were required to be removed. That for removal of the said trees, the case was processed as per norms viz:

- (i) *Technical Sanction was accorded by the Conservator of Forests (Working Plan) vide No. CFWPC/Tech/F-17/535-37/FC dated 18.12.2019 and No. CFWPC/Tech/F-17/532-34/FC dated 18.12.2019 for felling of 434 trees and 54 poles (488 trees/poles) only (Annexure-R-IX);*
- (ii) *Administrative Approval was issued by the Chief Conservator of Forests, Kashmir vide No. CCF(K)/L/19/3881-85 dated 31.12.2019 and CCF(K)/L/19/3886-90 dated 31.12.2019 for felling of 434 trees and 54 poles (488 trees/poles) only (Annexure-R-X).*
- (iii) *That after issuance of the administrative approval, the trees involved were formally handed over to the **J&K Forest Corporation**, which thereafter undertook felling and extraction operations by inviting tenders.*
- (iv) *Technical Sanction and Administrative approval clearly show that due diligence was exercised and against the sanctioned no. of 1023 number of trees/poles/saplings (447 trees, 340 poles and 236 saplings), only 434 trees and 54 poles (488 trees/poles) were removed.*

COMMENCEMENT OF WORK

10. That since, the proprietary land falls at the forefront of the project alignment, the construction work on proprietary land commenced on **27.10.2017 (Annexure-R-XI).**
11. That felling of trees on forest land was undertaken only **after 31.12.2019**, i.e., after issuance of statutory approvals and handing over of trees to the J&K Forest Corporation. Allotment of timber extraction work by JK Forest Corporation is placed on record as


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Annexure-R-XII clearly substantiates that the felling activity occurred only after due authorization.

12. That with regard to an instance of illegal felling of five (05) trees in Compartment 26-A/Rajwar during the year 2021, a **damage bill amounting to ₹2,25,890/-** was raised against the construction agency, which has been fully recovered.

DEPOSITION OF COSTS BY THE USER AGENCY

13. That in terms of Government Order dated 24.09.2019, the User Agency was required to deposit compensatory levies amounting to **₹3.81 crore**, which have been remitted into the designated account of the Forest Department. Proof of remittance is annexed as **Annexure-R-XIII**.
14. That the delay, if any, in remittance of compensatory levies occurred due to the administrative transition following the re-organization of the erstwhile State of Jammu and Kashmir w.e.f. 05.08.2019, coupled with disruptions caused by the COVID-19 pandemic.

THE PROJECTS, CLEARED UNDER FOREST CONSERVATION ACT, IN WHICH TREES HAVE BEEN FELLED PENDING COMPENSATORY LEVIES:

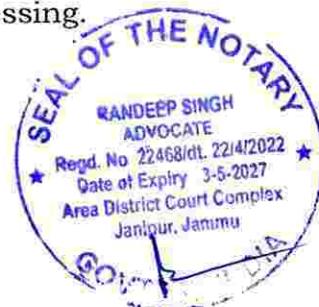
15. That the details of projects cleared under the Forest Conservation Act, wherein trees have been felled and compensatory levies remain pending on the part of user agencies are annexed herewith as **Annexure-R-XIV**.

ENQUIRY AGAINST THE OFFICERS ALLEGED TO HAVE PERMITTED FELLING OF TREES WITHOUT PRIOR DEPOSITION OF COMPENSATORY LEVIES

16. That it is respectfully submitted that the alleged felling of trees without prior deposition of compensatory levies was not on account of any individual lapse or misconduct on the part of the field officers, but was undertaken strictly in accordance with the policy decision of the State Administrative Council (SAC), Government of Jammu and Kashmir, taken in the year 2019.



17. That the **State Administrative Council**, vide **Decision No. 189/19/2019 dated 30.07.2019**, resolved that in respect of State Government-executed projects, including PMGSY and other public infrastructure projects, the Government Sanction Order for diversion of forest land for non-forestry purposes shall be issued after approval of the Forest Advisory Committee and Cabinet/SAC, without imposing the condition of prior payment of compensatory levies by the indenting agencies. A copy of the said SAC decision is annexed herewith as **Annexure-R-XV**.
18. That in pursuance to the aforesaid SAC decision, all cases which were earlier held up solely on account of non-payment of compensatory levies were cleared and sanction orders were issued by the Government of Jammu and Kashmir. Accordingly, the officers acted strictly within the framework of the prevailing Government policy and statutory approvals, and no *mala-fide* or procedural impropriety is attributable to them.
19. That it is further submitted that the Government of Jammu and Kashmir is actively pursuing recovery of outstanding compensatory levies from all concerned User Agencies. The Government has also taken a categorical and prospective policy decision that no future cases pertaining to diversion of forest land shall be processed in respect of any User Agency unless all outstanding compensatory levies are fully cleared.
20. That in this regard, two meetings have been held under the Chairpersonship of the Chief Secretary on 18 July 2025 and 15.12.2025, wherein specific directions were issued directing reconciliation and recovery of outstanding dues. The minutes of the said meetings are annexed as **Annexure-R-XVI & R-XVII**.
21. That the Forest Department is already in the process of reconciling dues with the concerned User Agencies and has recovered ₹ 138.30 crores against the outstanding liabilities since 01.12.2019 to 15.12.2025. Besides, 23 cases pertaining to Jal Shakti, Public Works and Rural Development departments have been returned for clearance of outstanding compensatory levies before further processing.



USE OF MINERALS BY THE USER AGENCY

22. That a joint reconciliation exercise with respect to the quantity of minerals used, permitted, and sourced for the Handwara-Bangus Road Project was conducted by the District Mineral Officer, Kupwara, and the Executive Engineer, R&B Division, Handwara.
23. That during the reconciliation, all relevant records were scrutinized, including disposal permits issued, site-generated material and material consumption reports furnished by the Executive Engineer.
24. That it was found that the total quantity of material consumed in the project was **74,461.60 MT**, as reported by the Executive Engineer. Out of this:
- (i) **7,792 MT** was procured through valid disposal permits from **Talri Nallah**; and
 - (ii) **63,940.18 MT** was generated at site through **road cutting and earthwork**.
25. That initially, the reconciled quantity amounted to **71,732.18 MT**, leaving a difference of **2,728.82 MT**. Upon further verification, it was found that two disposal permits, namely:
- (i) Permit dated **20.05.2023** for **800 MT**, and
 - (ii) Permit dated **22.07.2023** for **2,000 MT**, issued in respect of **Survey No. 576 at Maratgam, Handwara**, had inadvertently not been included in the earlier reconciliation.
26. That after accounting for the aforesaid permits totalling **2,800 MT**, the reconciled quantity stands at **74,532.18 MT**, which substantially corresponds with the material reported to have been consumed in the project. The reconciliation statement is annexed as **Annexure-R-XVIII**.
27. That further with regard to damage of bridge due to illegal extraction of River Bed Material at Dobighat in Nallah Talri, it is submitted that


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vide **OM No. GM-leg/14/2024-04 dated 07.11.2025 Annexure-R-XIX;**

- i. That the site for the removal of accumulated sediment/shoal from Nallah Talri was identified and formally recommended by the Executing Engineer, Irrigation & Flood Control (I&FC) Division, Handwara.
- ii. That the specified location at Dobighat was selected due to the significant accumulation of shoal deposition. This selection was conducted in strict adherence to the Environmental Management (EM) Guidelines for sand mining, with paramount consideration given to the protection of critical infrastructures, including bridges and roads.
- iii. That the necessary permissions for the extraction of this shoal material were granted by DMO, Kupwara in full compliance with the regulatory framework established under S.O.599 dated 15th November, 2022. The S.O 599 amended the relevant mining regulations, specifically Rule 94 of the Jammu and Kashmir Minor Mineral Concession, Storage, Transportation of Minerals and Prevention of illegal Mining Rules, 2016 notified vide SRO-105 dated: 31.03.2016. The amendment introduced a crucial provision, inserted after clause(iii) of sub-rule (2) which stipulates as under:

“ River bed material shall not be extracted upto the distance of five times the span of a bridge or public civil structure (including water intake points) on the upstream side and ten times the span on the downstream side, subject to a maximum of 250 meters upstream and 500 meters downstream.”

The site selection and the subsequent authorization were meticulously aligned with these prescribed safety distances. In view of the foregoing, it is submitted that the activity was


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conducted in a lawful and compliant manner, with due diligence exercised to safeguard both the environment and public assets.

PHASE-II DETAILS

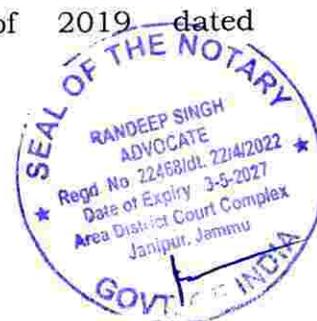
28. **That the Phase-II of the Handwara-Bangus Road Project** was sanctioned by the Ministry of Road Transport and Highways (MoRTH) in March 2018 under **CRF Job No. CRF-J&K-2017-18-276**, figuring at Serial No. 54. The sanction order is annexed as **Annexure-R-XX**.
29. That division of the project into **Phase-I and Phase-II** does not relate to different road stretches, but pertains to different stages of construction along the same road alignment.
30. The **Executive Engineer, R&B (PWD) Division, Handwara**, vide communication No. **4194-96 dated 16.10.2025 (Annexure-R-XXI)**, has clarified that:
- (i) Under **Phase-I**, all earth cutting, cross-drainage works, and protective works on the diverted forest land have been completed; and
 - (ii) **Phase-II** pertains to the laying of Granular Sub-Base (GSB), Grade-II, Wet Mix Macadam, Bituminous Macadam with seal coat, and installation of road furniture along the entire length of the Handwara-Bangus Road.

CONSTRUCTION OF THE ROAD VIS-À-VIS WILDLIFE CLEARANCE

31. That with respect to the observations of the Hon'ble Tribunal regarding construction of the road in a wildlife area, it is respectfully submitted that as per the records, the final approval for execution of the project was accorded vide:

- (i) Cabinet Decision No. 178/11/2017 dated 03.10.2017;
- (ii) State Administrative Council Decision No. 189/19/2019 dated 30.07.2019; and
- (iii) Government Order No. 281-FST of 2019 dated 24.09.2019.


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32. The aforesaid approvals specifically record that the forest land involved in the project does not form part of any National Park, Wildlife Sanctuary, Biosphere Reserve, or Natural Reserve, nor does it constitute habitat of any endangered or threatened species of flora or fauna, and further does not fall within any severely eroded catchment area.
33. In view of the categorical findings recorded in the statutory approvals, the project did not attract any separate clearance requirement from the Wildlife Department, and the execution of the project has remained within the four corners of law.
34. Further, in terms of Government of India Notification No. F.No.6-60/2020WL dated 16.07.2020 provides for the clearance of projects from the Standing Committee of the National Board of Wild Life will be required outside Protected Area in the following cases:-
- i. Proposals involving project/ activity located within the notified ESZ (not being draft notification) and listed in the Schedule of the EIA Notification 2006 and requiring environment clearance, prior clearance from Standing Committee of the National Board for Wild Life will be required.
 - ii. Proposals involving activity/ project located within 10 km of National Park/ Wildlife Sanctuary wherein ESZ has not been finally notified and listed in the Schedule of the EIA Notification 2006 and requiring environment clearance, prior clearance from Standing Committee of the National Board for Wild Life will be required.
 - iii. Proposals involving activity/project, falling outside the protected areas linking one protected area or tiger reserve with another protected area or tiger reserve, prior clearance from the Standing Committee of the National Board for Wild.

Pertinent to mention here that the instant project does not fall within the ambit of any of the above-mentioned categories as such


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clearance from the Wildlife Authority was not separately required when the permission has been accorded by the Forest Department under prevalent statutory provisions. In the matter, the same has been clarified by the **Chief Wildlife Warden, J&K vide his No. WLP/Legal-Kmr/2025/24 dated 16.10.2025 (Annexure-R-XXII)**.

An affidavit in support of this compliance report is enclosed herewith.

It is, therefore, humbly prayed that the compliance report on behalf of respondent No. 1- Chief Secretary, UT of Jammu & Kashmir may be placed on record for the kind consideration of the Hon'ble National Green Tribunal, Principal Bench New Delhi.

Dated: 23.12.2025



Respondent No. 1

Chief Secretary, UT of Jammu & Kashmir
**Chief Secretary
UT of J&K**

Through Counsel
Gautam Singh Advocate
Chamber No.71, Supreme Court Compound,
Supreme Court of India
Contact :9970179706
Email-Mail@gautamsinghh.com

~~Substantively Affirmed/ Sworn before me~~

24.12.2025

**NOTARY PUBLIC
DISTRICT JAMMU**



Before the Hon'ble National Green Tribunal Principal Bench, New Delhi.

O.A No. 163/2024 (IA Nos. 305/2025 & 436/2025)

RASIKH RASOOL BHAT & ORS.

..... Applicants

VS

GOVERNMENT OF UT OF JAMMU & KASHMIR THROUGH CHIEF SECRETARY AND ORS.

..... Respondents

IN THE MATTER OF: AFFIDAVIT IN SUPPORT OF ACCOMPANING COMPLIANCE REPORT

I, Atal Dulloo, aged 59 years, presently posted as Chief Secretary, UT of Jammu & Kashmir do hereby solemnly affirm and declare as under:-

- 1. That I am well conversant with the facts and circumstances of the present case and competent to depose the same on the present affidavit.
2. That I have gone through the contents of the accompanying compliance report.
3. All statements of facts made in the compliance report are true and correct to my knowledge based on information received from record.
4. That the contents of the accompanying compliance report may kindly be read as part of the present affidavit as the same are not being repeated herein for the sake of brevity and to avoid prolixity.

[Signature]

Deponent Chief Secretary UT of J&K

VERIFICATION:-

I, the deponent do hereby verify that the contents of the above affidavit from Para 1 to 4 are true and correct to the best of my knowledge and belief and nothing material has been concealed herein.

Verified at Jammu on this 24th Day of December, 2025.

[Signature]

Deponent

Chief Secretary UT of J&K

Identified by: Nawdeep Singh Sen Law officer CS office, J&K



Page 11 of 11 Solemnly Affirmed/ Sworn before me 24.12.2025 NOTARY PUBLIC DISTRICT JAMMU

Government of India
Ministry of Road Transport and Highways
(P - I Zone)

Parivahan Bhavan,
1, Sansad Marg,
New Delhi - 110 001.

F. No. RW/NH-12037/34/2003/J&K/NH-1(CRF)

Dated: 27.03.2017

To

The Secretary,
Government of Jammu & Kashmir
Public Works Department (PWD),
Srinagar, Jammu & Kashmir

Subject: Sanction of Central Road Fund (CRF) Projects (72 Nos.) in the State of Jammu & Kashmir for the year 2016-17-Administrative Approval-reg.

(Job Nos. from CRF-J&K-2016-17-151 upto CRF-J&K-2016-17-222)

Sir,

I am directed to refer to State PWD Memo No. PW(R&B)/Plan/720/2016 dated 01.12.2016, dt. 17.01.2017, dated 02.02.2017 and dated 07.03.2017 forwarding therein the priority list of works under CRF for Jammu & Kashmir for sanction under CRF during current financial year and to convey the Administrative Approval of the President for an amount of Rs. 1019.23 crore (Rupees one thousand nineteen crore and twenty three lakh only) for 72 works as per statement enclosed as Annexure with this sanction letter along with their job Nos. subject to satisfying the criteria required as per CRF Rules 2014.

1.1 This sanction is subject to the submission of certificate which is to be submitted by the State Govt mentioning that their demand under CRF Release will be subject to limited accruals as per CRF Rules and all the works will start in the year 2017-18.

2. The above sanction is based on the applicable schedule rates to meet the construction of work debitible to the allocation of the Government of Jammu & Kashmir under the Central Road Fund (State Roads) Rules, 2014 published vide Gazette Notification No. GSR 531 (E) dated 24th July, 2014 and circulated vide this Ministry's letter No. NH-11011/2/2000-P&M (Pt.) dated 26th August, 2014.

3. State Government shall ensure that individual project is technically approved, financially sanctioned within a period of four months from the date of administrative approval of the work failing which the work shall be deemed to have been de-sanctioned unless revised administrative approval of the Government of India is obtained.

4. No excess cost beyond 10% of the amount administratively approved for the proposal shall be permissible and the excess, if any, shall be arranged by the State from their own resources. No revised estimate will be considered in this scheme.

5. The State Government shall adopt e-tendering system on mandatory basis for execution of the above work failing which the expenditure incurred on the work will not be reimbursed by the Ministry.

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6. The display boards on development activities of the work shall be made in accordance with the guidelines issued vide Ministry's letter No. RW/NH-33044/10/2002-S&R dated 20th May, 2003.

7. This approval is accorded subject to the following conditions:-

7.1 The total expenditure on all works in the State approved for being financed out of Central Road Fund (Allocation) does not at any time exceed the amount actually available therein.

7.2 The stipulations made in the Central Road Fund (State Roads) Rules, 2014 published vide Notification No. GSR 531(E) dated 24th July, 2014 shall be strictly followed.

7.3 If the project road merges with any National Highways, the details at such junction/location shall be got approved from this Ministry/NHAI before entrusting the work.

7.4 The estimate for the above work includes provisions for contingencies @ 3%, Cost of devising and operation of a Quality Assurance System @ 1%, Quality Control @ 1% and work charged establishment @ 0.5 % as laid down in Sub-Rule 13 of Rule 7 of Central Road Fund (State Roads) Rules, 2014.

8. The job number assigned to this work may be quoted in all future correspondences relating to the work.

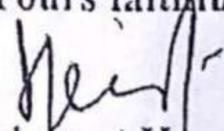
9. Government of Jammu & Kashmir shall furnish the completion certificate duly vetted by Audit as soon as the works are completed and positively within a period of three months from the date of completion of the works as per Central Road Fund (State Roads) Rules, 2014 published vide Notification No. GSR 531 (E) dated 24th July, 2014.

10. Government of Kashmir shall furnish the progress report, expenditure report and utilization certificate as specified in clause (b) of sub-rule (1) of Rule 8 of Central Road Fund (State Roads) Rules, 2014.

11. The standard design and specification of the works to be proposed shall follow the relevant guidelines, codes, Indian Roads Congress specifications as directed by the Central Government and the period of completion of projects shall be as per Sub-Rule 10 of Rule 7 of the Central Road Fund (State Roads) Rules, 2014.

12. The expenditure is debitable under the Head 3601 (Plan)-Grants-in-Aid to State Government (Major Head); 02-Grants for State Plan Schemes (Sub Major Head); 02.105-Grants from Central Road Fund (Minor Head) 01-Grants for State Roads; 01.00.35-Grants for Creation of Capital Assets under Demand No.74-Ministry of Road Transport & Highways for the year 2016-2017.

Yours faithfully,


(Shivkant Kumar)

Under Secretary to the Government of India

Encl.: As above (Annexure)

Copy to:

1. The Chief Engineer PWD Jammu, Jammu & Kashmir.
2. The Accountant General, Govt. of Jammu & Kashmir.
3. The Chief Controller of Accounts, IDA Building Jamnagar House, New Delhi.
4. Principal Director of Audit, Economic & Services Ministries, AGCR Building, IP Estate, New Delhi.
5. The Regional Pay & Accounts officer, Ministry of Road Transport & Highways, 6th Floor, Kendriya Sadan, Sector 9A, Chandigarh
6. Section Officer, W&A Section.

Neel
(Shivkant Kumar)

7. R.O., NORTH, Chandigarh Under Secretary to the Government of India

Encl.: As above (Annexure)

Copy also to:

1. PS / OSD to Hon'ble Minister (RT&H). ✓
2. CE (Planning) / CE (P-2) / SE (P-2) / AEE (P - 2) / P & M Section / Guard Folder.

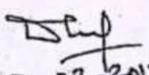
Vijayalakshmi
(Vijayalakshmi)

Section Officer

Tel : 011-2371 6598

Encl.: As above (Annexure)

66	Tral to Satoora and Khankah to Pastoona via Batgund including bridge (phase-I)	Pulwama	MDR	Widening and Bridge	33.50 km	CRF-J&K-2016-17-216 dated 24/03/2017	1500
67	Construction of Handwara - Bangus road (phase-I)	Kupwara	ODR	Construction	29.00 km	CRF-J&K-2016-17-217 dated 24/03/2017	2000
68	Below Drabgam Shadimarg road	Pulwama	MDR	Construction	7.50 km	CRF-J&K-2016-17-218 dated 24/03/2017	927.59
69	Drabgam-C.B Nathachgoze road	Pulwama	MDR	Construction	9.00 km	CRF-J&K-2016-17-219 dated 24/03/2017	1170
70	1 x 45 m span bridge at Kamutul and 1 x 48 span bridge at Thulus Pursa over river Suru including approach road	Kargil	MDR	Bridge		CRF-J&K-2016-17-220 dated 24/03/2017	1394
71	Sumbal-Bandipora Road	Bandipora	MDR	Upgradation	13.00 km	CRF-J&K-2016-17-221 dated 24/03/2017	1849.3
72	Watlab- Chetkak Road	Bandipora	MDR	Upgradation	14.00 km	CRF-J&K-2016-17-222 dated 24/03/2017	1400
					Total		Rs. 101923 lakhs


 29-03-2017
 (Dheeraj Goyal)
 AEE (P-2)

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F. No. RW/NH-12037/34/2003/J&K/NH-1/Zone-II(CRF)

Government of India

Ministry of Road Transport & Highways
(Zone-II)

Transport Bhawan, 1, Parliament Street, New Delhi-110001

Annexure-II

Dated: .03.2018

To,

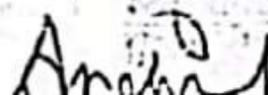
The Secretary,
Government of Jammu & Kashmir
Public Works Department (PWD),
Srinagar, Jammu & Kashmir

Subject: Sanction of Central Road Fund (CRF) projects (67 Nos.) in the State of Jammu & Kashmir for the year 2017-18-Administrative Approval.

Sir,

I am directed to refer to State PWD letter dated 06.02.2018 forwarding therein the priority list of works under CRF for Jammu & Kashmir during current financial year and to convey the Administrative Approval of the President for an amount of Rs.1047.07 crore (Rupees one thousand forty seven crore & seven lakh only) for the following 67 works along-with their job Nos. subject to satisfying the criteria required as per CRF Rules regarding length, category of the road, encumbrance free availability of land etc.-

Sr No	Name of the road	District	Category of road	Length (km)	Cost (Rs. in Crore)	Job Nos.
1	2 lane bridge over river Chenab	Ramban	MDR	Bridge	41	CRF-J&K-2017-18-223
2	Construction of 207 mtr span Prestressed concrete Motorable Bridge double lane with foot path over River Chebnab at Ramban	Ramban	MDR	Bridge	41.78	CRF-J&K-2017-18-224
3	Ramnagar to Basantgarh (Phase-II)	Udhampur	ODR	11	18	CRF-J&K-2017-18-225
4	Jhajjar Kotli to badsoo connecting Dansal via Shaddali	Jammu	ODR	10	15	CRF-J&K-2017-18-226
5	Kotli Matwar road and link Mawa to Talli Ghai	Jammu	ODR	10.7	11.53	CRF-J&K-2017-18-227
6	Improvement / upgradation of road from RS Pura to Salehar via Chack-i-Islam	Jammu	MDR	13.5	14	CRF-J&K-2017-18-228
7	Construction of 200m span double lane prestressed cement bridge over Manawar on Baldeh to	Jammu	ODR	Bridge	15	CRF-J&K-2017-18-229



	Thakkar road in block Khour					
8	Widening / Improvement of road from Marh to Baba Talab via Jaffra Chak and to Haiqa via Hira Chak Makhyala upto Gadla and allied links up to Kana Chak in Block Marh	Jammu	MDR	18	19.95	CRF-J&K-2017-18-230
9	Construction of 250m double lane bridge over Hallah Aik connecting Sai Fagla Mule Chak in Suchetgarh Tehsil Chakrol	Jammu	ODR	Bridge	25.75	CRF-J&K-2017-18-231
10	Construction / upgradation of Samba Sumb Goran road km 11th to 20th double lane	Samba	MDR	10	12	CRF-J&K-2017-18-232
11	Upgradation of road from Baba Chamlyal to NH via Baba Sidh Gorla Swankha (intermediate lane)	Samba	MDR	10	8	CRF-J&K-2017-18-233
12	improvement / upgradation of road Vijaypur - Ranigarh to SM Pura (double lane)	Samba	MDR	15	18	CRF-J&K-2017-18-234
13	Construction / upgradation of road from Shah Balode to Utterbehani via Sarna Chilla Danga and lovely km 11th to 20th single lane	Samba	MDR	10	9	CRF-J&K-2017-18-235
14	Construction of link road from Tanta to Draman via Kunthal	Doda	ODR	12	8	CRF-J&K-2017-18-236
15	Construction of link road from Gal Dessa to Bhatta via Mangalthatha and Dewalkumd	Doda	ODR	10	7	CRF-J&K-2017-18-237
16	Construction of road from Humbal to Dedni	Doda	ODR	10	14.27	CRF-J&K-2017-18-238
17	Construction of 125m single lane steel girder through type motorable bridge over river Chenab at Sui Gwari connecting Jodhpur	Doda	ODR	Bridge	17.96	CRF-J&K-2017-18-239
18	Construction of link road from Padyarna to Pullar from km 3rd to km 17th Nagseni (new constn) Phase I upto shingle status.	Kishtwar	ODR	10	14.75	CRF-J&K-2017-18-240

Anshu

	Upgradation of Hyderbegh to Chander seer road, Doch to Shalabugh road and Takiya tapper to Check Tapper road Phase-I	Baramulla	MDR	20	19.85	CRF-J&K- 2017-18- 268
47	Upgradation/widening of Rohama Brandub Road	Baramulla	MDR	12	11.85	CRF-J&K- 2017-18- 269
48	Upgradation of Razwat Wagub Amargrah krankshivan and Seer road incl inner links	Baramulla	MDR	16	13.93	CRF-J&K- 2017-18- 270
49	Widening/upgradation of Sopore Harwan road incl inner links of Brath Tujjar Nowpora and Latishart	Baramulla	ODR	11	8.78	CRF-J&K- 2017-18- 271
50	Widening/upgradation of Zainpora Shadra road Phase II (Paramplia to Shadra)	Baramulla	ODR	19.8	25.86	CRF-J&K- 2017-18- 272
51	Upgradation of road from Chechilora Goigam pinjoorab to chandiloora Mulgam	Baramulla	MDR	23	17.96	CRF-J&K- 2017-18- 273
52	Upgradation from Dobiwan to Zandpal via Hardaboora, Checkfrestershi, Kharpora Naidcheck Phase Ist	Baramulla	MDR	11.5	10.49	CRF-J&K- 2017-18- 274
53	Widening / upgradation of Munand Alamgung Daderkote Tsenskar Kulgam road	Kulgam	MDR	18	20.93	CRF-J&K- 2017-18- 275
54	Construction of Handwara Bangus road stage 2 nd	Kupwara	MDR	39	28.59	CRF-J&K- 2017-18- 276
55	Construction / upgradation of Jami Masjid Kandi Tandar road via Village Jada 14 km	Kupwara	MDR	14	11.14	CRF-J&K- 2017-18- 277
56	Upgradation / construction Batergam via Kanari Trehgam Doolipora Hayen Hundi Kawari Heri Zorhama Abura Reshwarl In Kupwara	Kupwara	ODR	17	14.69	CRF-J&K- 2017-18- 278
57	Widening / upgradation of Thokerpora Pazalpora Ganapora road including allied links	Kupwara	ODR	10	12.38	CRF-J&K- 2017-18- 279
58	Construction / upgradation of Nagsari A&B Nari Kotl and	Kupwara	ODR	11	8.49	CRF-J&K- 2017-18-

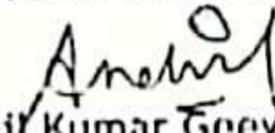
	Ladda road at Kalarooch Loalab Kupwara Phase I					280	
59	Widening / upgradation of Pulwama Rahmoo road including Pulwama Rajpora Shadimarg road	Pulwama	MDR	20	16	CRF-J&K- 2017-18- 281	
60	Construction of road from Dobzan to Chanch Marg road at Shopian Phase I	Shopian	MDR	15	14.71	CRF-J&K- 2017-18- 282	
61	Improvement / upgradation of Shalla Naseem road from Zakoora crossing to Shalimar chowm	Srinagar	ODR	11.2	8.71	CRF-J&K- 2017-18- 283	
62	Construction of road from Pantha chowk to Khanmoh Zawoora to Sempora	Srinagar	ODR	11.06	13.98	CRF-J&K- 2017-18- 284	
	Kashmir Region					440.89	
63	Widening/ Upgradation of road from circular road to Degree College via Poyen including all limbs, Iqbal bridge to Baghi to Bagh Khumani	Kargil	ODR	16.89	12.28	CRF-J&K- 2017-18- 285	
64	Construction of link road Karsha to Rkongchet Zanskar	Kargil	ODR	11.5	10	CRF-J&K- 2017-18- 286	
65	Widening of Road from NH- 1D to Archoo Cheskore kargil	Kargil	ODR	19.7	20.36	CRF-J&K- 2017-18- 287	
66	Widening of road broglungma Wakha, Sherling Wakha, Sarak Khangral, Kukstay and Link Road Tumail to Grongyur grong & Lungma Broq	Kargil	ODR	11.5	35.62	CRF-J&K- 2017-18- 288	
	Kargil Region					78.26	
67	Upgradation of road Mahi to Korzok	Leh	MDR	18	18	CRF-J&K- 2017-18- 289	
	Leh Region					18.0	
	Total				747.4	1047.07	

2. These proposals may be considered for the following conditions:-

2.1 State Govt. will submit a certificate that all these works may be started within the four months after the sanction as per CRF Rules.

10. Government of Jammu & Kashmir shall furnish the completion certificate duly vetted by Audit as soon as the works are completed and positively within a period of three months from the date of completion of the works as per Central Road Fund (State Roads) Rules, 2014 published vide Notification No. GSR 531 (E) dated 24th July, 2014.
11. Government of Jammu & Kashmir shall furnish the progress report, expenditure report and utilization certificate as specified in clause (b) of sub-rule (1) of Rule 8 of Central Road Fund (State Roads) Rules, 2014.
12. The standard design and specification of the works to be proposed shall follow the relevant guidelines, codes, Indian Roads Congress specifications as directed by the Central Government and the period of completion of projects shall be as per Sub-Rule 10 of Rule 7 of the Central Road Fund (State Roads) Rules, 2014.
13. The expenditure is debitable under the Head 3601-Roads & Bridges-Grants-in-aid to State Government (Major Head)-08-Other Transfer/Grants to States (Sub-Major Head)-08.108-Grants from Central Road Fund (Minor Head)-01-Grants for State Roads-01.00.35-Grants for Creation of Capital Assets under Demand No.81-Ministry of Road Transport & Highways for the year 2017-2018.

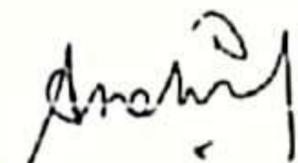
Yours faithfully,


(Sushil Kumar Geeva)

Under Secretary to the Government of India

Copy to:

1. The Chief Engineer (NH) PWD, Jammu & Kashmir.
2. The Accountant General, Govt. of Jammu & Kashmir.
3. The Chief Controller of Accounts, IDA Building Jamnagar House, New Delhi.
4. Principal Director of Audit, Economic & Services Ministries, AGCR Building, IP Estate, New Delhi.
5. The Regional Pay & Accounts Officer, Ministry of Road Transport & Highways, 6th Floor, Kendriya Sadan, Sector 6 V. Chandigarh.
6. Section Officer, W&A Section.
7. Regional Officer, MoRT&H, Chandigarh.


(Sushil Kumar Geeva)

Under Secretary to the Government of India

Copy also to:

1. PS / OSD to Hon'ble Minister (RT&H).
2. CE (Planning) / CE (Z-II) / SE (Z-II) / AEE (Z-II) / P & M Section / Guard Folder.

(Ghanshyam Meena)
Section Officer
Tel:011-23716598

Government of India
Ministry of Road Transport and Highways
(P - I Zone)

Annexure-R-III

Parivahan Bhavan,
1, Sansad Marg,
New Delhi - 110 001.

F. No. RW/NH-12037/34/2003/J&K/NH-1(CRF)

Dated: 27.03.2017

To

The Secretary,
Government of Jammu & Kashmir
Public Works Department (PWD),
Srinagar, Jammu & Kashmir

Subject: Sanction of Central Road Fund (CRF) Projects (72 Nos.) in the State of Jammu & Kashmir for the year 2016-17-Administrative Approval-reg.

(Job Nos. from CRF-J&K-2016-17-151 upto CRF-J&K-2016-17-222)

Sir,

I am directed to refer to State PWD Memo No. PW(R&B)/Plan/720/2016 dated 01.12.2016, dt. 17.01.2017, dated 02.02.2017 and dated 07.03.2017 forwarding therein the priority list of works under CRF for Jammu & Kashmir for sanction under CRF during current financial year and to convey the Administrative Approval of the President for an amount of Rs. 1019.23 crore (Rupees one thousand nineteen crore and twenty three lakh only) for 72 works as per statement enclosed as Annexure with this sanction letter along with their job Nos. subject to satisfying the criteria required as per CRF Rules 2014.

1.1 This sanction is subject to the submission of certificate which is to be submitted by the State Govt mentioning that their demand under CRF Release will be subject to limited accruals as per CRF Rules and all the works will start in the year 2017-18.

2. The above sanction is based on the applicable schedule rates to meet the construction of work debitable to the allocation of the Government of Jammu & Kashmir under the Central Road Fund (State Roads) Rules, 2014 published vide Gazette Notification No. GSR 531 (E) dated 24th July, 2014 and circulated vide this Ministry's letter No. NH-11011/2/2000-P&M (Pt.) dated 26th August, 2014.

3. State Government shall ensure that individual project is technically approved, financially sanctioned within a period of four months from the date of administrative approval of the work failing which the work shall be deemed to have been de-sanctioned unless revised administrative approval of the Government of India is obtained.

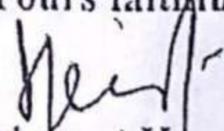
4. No excess cost beyond 10% of the amount administratively approved for the proposal shall be permissible and the excess, if any, shall be arranged by the State from their own resources. No revised estimate will be considered in this scheme.

5. The State Government shall adopt e-tendering system on mandatory basis for execution of the above work failing which the expenditure incurred on the work will not be reimbursed by the Ministry.

2.....

6. The display boards on development activities of the work shall be made in accordance with the guidelines issued vide Ministry's letter No. RW/NH-33044/10/2002-S&R dated 20th May, 2003.
7. This approval is accorded subject to the following conditions:-
- 7.1 The total expenditure on all works in the State approved for being financed out of Central Road Fund (Allocation) does not at any time exceed the amount actually available therein.
- 7.2 The stipulations made in the Central Road Fund (State Roads) Rules, 2014 published vide Notification No. GSR 531(E) dated 24th July, 2014 shall be strictly followed.
- 7.3 If the project road merges with any National Highways, the details at such junction/location shall be got approved from this Ministry/NHAI before entrusting the work.
- 7.4 The estimate for the above work includes provisions for contingencies @ 3%, Cost of devising and operation of a Quality Assurance System @ 1%, Quality Control @ 1% and work charged establishment @ 0.5 % as laid down in Sub-Rule 13 of Rule 7 of Central Road Fund (State Roads) Rules, 2014.
8. The job number assigned to this work may be quoted in all future correspondences relating to the work.
9. Government of Jammu & Kashmir shall furnish the completion certificate duly vetted by Audit as soon as the works are completed and positively within a period of three months from the date of completion of the works as per Central Road Fund (State Roads) Rules, 2014 published vide Notification No. GSR 531 (E) dated 24th July, 2014.
10. Government of Kashmir shall furnish the progress report, expenditure report and utilization certificate as specified in clause (b) of sub-rule (1) of Rule 8 of Central Road Fund (State Roads) Rules, 2014.
11. The standard design and specification of the works to be proposed shall follow the relevant guidelines, codes, Indian Roads Congress specifications as directed by the Central Government and the period of completion of projects shall be as per Sub-Rule 10 of Rule 7 of the Central Road Fund (State Roads) Rules, 2014.
12. The expenditure is debitable under the Head 3601 (Plan)-Grants-in-Aid to State Government (Major Head); 02-Grants for State Plan Schemes (Sub Major Head); 02.105-Grants from Central Road Fund (Minor Head) 01-Grants for State Roads; 01.00.35-Grants for Creation of Capital Assets under Demand No.74-Ministry of Road Transport & Highways for the year 2016-2017.

Yours faithfully,


(Shivkant Kumar)

Under Secretary to the Government of India

Encl.: As above (Annexure)

Copy to:

1. The Chief Engineer PWD Jammu, Jammu & Kashmir.
2. The Accountant General, Govt. of Jammu & Kashmir.
3. The Chief Controller of Accounts, IDA Building Jamnagar House, New Delhi.
4. Principal Director of Audit, Economic & Services Ministries, AGCR Building, IP Estate, New Delhi.
5. The Regional Pay & Accounts officer, Ministry of Road Transport & Highways, 6th Floor, Kendriya Sadan, Sector 9A, Chandigarh
6. Section Officer, W&A Section.

Neel
(Shivkant Kumar)

7. R.O., NORTH, Chandigarh Under Secretary to the Government of India

Encl.: As above (Annexure)

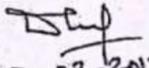
Copy also to:

1. PS / OSD to Hon'ble Minister (RT&H). ✓
2. CE (Planning) / CE (P-2) / SE (P-2) / AEE (P - 2) / P & M Section / Guard Folder.

Vijayalakshmi
(Vijayalakshmi)
Section Officer
Tel : 011-2371 6598

Encl.: As above (Annexure)

66	Tral to Satoora and Khankah to Pastoona via Batgund including bridge (phase-I)	Pulwama	MDR	Widening and Bridge	33.50 km	CRF-J&K-2016-17-216 dated 24/03/2017	1500
67	Construction of Handwara - Bangus road (phase-I)	Kupwara	ODR	Construction	29.00 km	CRF-J&K-2016-17-217 dated 24/03/2017	2000
68	Below Drabgam Shadimarg road	Pulwama	MDR	Construction	7.50 km	CRF-J&K-2016-17-218 dated 24/03/2017	927.59
69	Drabgam-C.B Nathachgoze road	Pulwama	MDR	Construction	9.00 km	CRF-J&K-2016-17-219 dated 24/03/2017	1170
70	1 x 45 m span bridge at Kamutul and 1 x 48 span bridge at Thulus Pursa over river Suru including approach road	Kargil	MDR	Bridge		CRF-J&K-2016-17-220 dated 24/03/2017	1394
71	Sumbal-Bandipora Road	Bandipora	MDR	Upgradation	13.00 km	CRF-J&K-2016-17-221 dated 24/03/2017	1849.3
72	Watlab- Chetkakk Road	Bandipora	MDR	Upgradation	14.00 km	CRF-J&K-2016-17-222 dated 24/03/2017	1400
					Total		Rs. 101923 lakhs


 29-03-2017
 (Dheeraj Goyal)
 AEE (P-2)

Page 6/6 of Annexure.

Government of Jammu & Kashmir
OFFICE OF THE EXECUTIVE ENGINEER
(R&B) DIVISION Handwara
NOTICE INVITING TENDERS

Annexure R-IV

NIT No:- 21 of R&B Handwara /2017-18/1378-83 Dated:-01-06-2017(e-tendering)

For and on behalf of the Governor, J&K State e-tenders are invited on item rate basis from approved and eligible Contractors registered with J&K State Govt. CPWD, Railways and other State/Central Governments for each of the following works:-

S. No	Name of Work	Est. Cost (Rs. In crores)	Cost of T/Doc. (Rs. In Lacs)	Earnest Money/ Bid Security (Amount in Rs)	Time of completion	Time & Date of Opening of tender (Technical Bid)	Class of Contractor
1	2	3	4	5	6	7	8
1.	Construction of Handwara Bangus Road Phse 1 st .	19.06	0.11	3812000/=	1095 days	29-06-2017	"Super Class/ AYY/AYY Class with HMP"

JOB No : CRF- J&K -2016-17-217 dt. 24-03-2017

Major Head of Account = MH:-_5054 CRF

Position of AAA = Accorded

Position of funds = DEMANDED

1. The Bidding documents Consisting of qualifying information, eligibility criteria, specifications, Drawings, bill of quantities (B.O.Q), Set of terms and conditions of contract and other details can be seen/downloaded from the departmental website www.jktenders.gov.in as per schedule of dates given below:-

1.	Date of Issue of Tender Notice	
2.	Period of downloading of bidding documents	From 05-06-2017 11.00 A.M to 27-06-2017 4.00 P.M
3.	Date, Time and place of pre-bid meeting	07-6-2017 at 11.00 A.M in the Office of the Chief Engineer PWD (R&B) Kashmir
4.	Bid submission Start Date	05-06-2017 From 10.00 A.M
5.	Bid Submission End Date	27-06-2017 upto 4.00 P.M
6.	Deadline for receiving the Hard Copy of all uploaded documents including Original DD & EMD - [The date should be one day after bid submission end date]	28-06-2017 at 4.00 P.M in the Office of the Chief Engineer PWD (R&B) Kashmir
7.	Date & time of opening of Technical Bids (Online) -[The date should be one day after deadline for receiving of hard copies]	29-06-2017 at 11.00 A.M in the Office of the Chief Engineer PWD R&B Kashmir
8.	Date & time of opening of Financial Bids (Online)	To be notified after technical bid evaluation

2. Bids must be accompanied with cost of Tender document in shape of demand draft in favour of Executive Engineer R&B Division Handwara. Earnest money /Bid security in shape of CDR/FDR/BG pledged to Chief Accounts Officer PWD (R&B) Kashmir Payable at Srinagar. The Bank Guarantee should be valid for 45 days beyond bid validity.
3. **Bidders can resubmit/withdraw the bids as specified.**
4. The date and time of opening of Financial-Bids shall be notified on Web Site www.jktenders.gov.in and conveyed to the bidders automatically through an e-mail message on their e-mail address. The **Financial-bids of Responsive bidders** shall be opened online in the Office of Chief Engineer PWD (R&B) Kashmir, Engineering Complex Rajbagh Srinagar Kashmir.

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF ENGINEER, PW(R&B) DEPARTMENT KASHMIR

Annexure R-V

M/S JK Construction Company,
 Prop. Abdul Rashid Dar,
 S/O. Haji Mohammed Abdullah Dar,
 R/O Athwajan Srinagar,
 Regd. CE(R&B)K-06/A/2013-14 Class A Civil/ Plant Holder only.

241

No: CE/RBK/WS/ 0064-67

Dated: 21/07/2017.

Subject: Letter of Acceptance.

Ref:- NIT No. 21 of 2017-18 dated 01-06-2017 issued by the Executive Engineer
 (R&B) Division Handwara

Dear Sir,

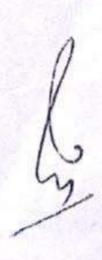
This is to notify that your bid dated 01-07-2017 for execution of work viz,
 "Construction of Handwara Bangus road phase-1st" for a contract price of Rs.
15,98,84,533/= (Rupees Fifteen Crores Ninety Eight lacs Eighty Four Thousand Five
 Hundred and Thirty Three Only) is hereby accepted by this Department.

You are hereby advised to furnish Performance Security for an amount
 equivalent to Rs. 127.92 lacs (Rupees One Crore Twenty Seven Lacs and Ninety
 Two Thousand Only) as per the below mentioned breakup in favour of Chief Engineer
 PW(R&B) (Employer) within 21 days from the date of issue of this LOA:-

S.No	Performance Security as per Clause 29.5 of SBD.	Amount	Validity period as per Clause 52.1 of ITB.
01.	(Performance Security + Additional Performance Security (8% of contract value).	Rs. 127.92 lacs	Valid upto 28 days after expiry of DLP i.e 25-08-2023.

Failure of requirement as stated above within the period time i.e 21 days, action as per para 34.3 of ITB shall be taken which should be noted.

Yours Sincerely,


 Chief Engineer,
 PW(R&B) Deptt. Kashmir.

Copy to the:

1. Development Commissioner Works PWD(R&B) Civil Secretariat, Srinagar for information. This has reference to decision taken Departmental Contract Committee meeting held on 21-07-2017, Minutes issued vide this office No. CE/RBK/WS/8828-30 dated 21-07-2017
2. Superintending Engineer (R&B) Circle Baramulla-Rupwara for information.
3. Executive Engineer (R&B) Division Handwara for information.

Received
 same copy.
 A. Ali

Government of Jammu and Kashmir
Office of the Chief Engineer, PW (R&B) Department

Kashmir

Annexure R-VI

Engineering Complex, Rajbhag Srinagar, Phone No. (0194)-2310499, 2311364-2313077

www.jdprabkmc2016@gmail.com

The Principal Chief Conservator of Forests,
Jammu and Kashmir, Srinagar.

No: CE/R&B/K/Plg/75/5107-10

Dated: 09/06/2017

**Subject: Submission of Indent for construction of Handwara
Bagus road Phase -1st.**

**Reference: Superintending Engineer, PWD(R&B) Circle, Baramulla-
Kupwaras letter No. Plg/3223-26 Dated 30.05.2017**

Sir,

Kindly find enclosed herewith indent on the prescribed format for construction of Handwara-Bangus road Phase 1st approved under CRF. It may not be out of place to mention here that the total length of the road is 29 kms, out of which 20 kms pass through the forest area. Therefore in order to carry on the work smoothly on the said project, it is requested to kindly issue necessary forest clearance for the said project.

Yours faithfully,

Enc 1-23 (Twenty three lvs)

Chief Engineer,
PWD (R&B), Kashmir

Copy to:

1. Deputy Commissioner, Kupwara for information.
2. Superintending Engineer, PWD(R&B) Circle, Baramulla-Kupwara for information.
3. Executive Engineer, PWD(R&B) Division, Handwara for information.

Indent for Forest Clearance.

(to be submitted by the Secretary /HOD/Head of the indenting Agency to the Principal Chief Conservator of Forest, J&K Government.

1	indenting Agency Name of the project	(R&B) Division Handwara Const.of Handwara Bangus road(Phase Ist)
3	Location of the project mentioning District , Tehsil and NES Block	Block : Rajwar Tehsil: Handwara/Zachaldara District :Kupwara
4	Forest Division and Range	Forest Division: Langate Range-Rajwar
5	Estimated area of forest land required for use	20.00 Hectarers
6	Brief description of the project covering salient features and total area involved	The road is being constructed to Bangus valley which is a world class tourist destination. The valley is inaccessible at present. There is huge thrust from the Government to explore new tourist destination. As such the Govt. is planning to construct the said road at an earliest.
7	Justification/compelling reasons for the requisition of forest land/felling of trees.	There is no other alternative route available except the proposed road.
8	Whether all possibilities to acquire state/Private land have been explored before requisition of forest land and , if so, give details.	Yes.
9	Whether the indenting Agency Accepts to pay the Net present value (NPV) , compensation of trees, compensatory Afforestation etc. and has sufficient provision for that in case forest clearance is accorded.	Yes.
10	For Roads;-	
I	Whether new construction or improvement (specify the level of up-gradation	New construction upto macadam level.
ii	If Upgradation, specify	Not applicable
a	Level of upgradation	GSB filling , WBM and hard crust
b	Existing width of the road	-
c	Proposed width of the road.	10.00Mtr
III	Total length of road (Km)	29.00Kms (for phase I)
IV	Length of road on forest land.	20.00Kms (for phase I)
V	The names of the villages to be benefited.	Development of Bangus as tourist resort, which will benefit whole District Kupwara
VI	Village wise population to be benefited	800000 souls in General District <i>Kupwara.</i>
VII	Present mode of connectivity to the villages	Non vehicular
11	Document to be enclosed along-with INDENT	
i	"Technical Report" of the project DPR of the project	Enclosed
ii	"Index Map" (not to scale) of the project on A-3 or A-4 sheet showing all prominent features of the project.	Enclosed
iii	Certificate from the concerned Deputy Commissioner to the effect that;-	
a	No suitable Revenue or Private land is available for the project indented.	
b	Equivalent state land (with details mentioned) shall be provided for compensatory afforestation in lieu of the forest land allowed for use.	

[Signature]
Executive Engineer
R&B Division Handwara

Addl. Deputy Commissioner
Handwara.

MINUTES OF THE 102nd MEETING OF THE FOREST ADVISORY COMMITTEE HELD UNDER THE CHAIRMANSHIP OF SH. B.B. VYAS IAS, CHIEF SECRETARY, JAMMU AND KASHMIR, AT CIVIL SECRETARIAT, SRINAGAR ON 06.09.2017.

The 102nd meeting of the Forest Advisory Committee (FAC) constituted under the J&K Forest (Conservation) Act, 1997, was held under the Chairmanship of Sh. B. B. Vyas IAS, Chief Secretary, Jammu and Kashmir Government, at Civil Secretariat, Srinagar on 6th September 2017.

The following members of the Committee and Special Invitees attended the meeting:

(I) Members (FAC)

- | | |
|--------------------------------|--|
| 1. Sh. Lokesh Dutt Jha, IAS | Financial Commissioner (Revenue), J&K |
| 2. Sh. Muhammad Afzal, IAS | Commissioner/ Secretary Forests, J&K |
| 3. Sh. Ravi Kumar Kesar, IFS | Pr. Chief Conservator of Forests, J&K |
| 4. Sh. Manoj Pant, IFS | Addl. Pr. Chief Conservator of Forests, (Wildlife) |
| 5. Sh. O.P Sharma, IFS | Director, Environment and Remote Sensing Department, J&K |
| 6. Sh. Javed Iqbal Punjoo, IFS | Director, Soil and Water Conservation Dept., J&K |
| 7. Sh. Imtiyaz Ahmad wani | Director Budget, Rep. Pr. Secretary, Fin. Deptt., J&K |
| 8. Dr. S.P. Singh Dutta | Member (Non-official) |
| 9. Dr. G. A. Bhat | Member (Non-official) |
| 10. Dr. Mohit Gera, IFS | Addl. PCCF (Central)/CCF (FCA)/
Member Secretary, Forest Advisory Committee |

(II) Special Invitees

- | | |
|--------------------------------|--|
| 1. Sh. Sanjeev Verma, IAS | Commissioner/ Secretary, PWD (R&B) Deptt., J&K |
| 2. Syed F.A. Gillani, IFS | Chief Conservator of Forests (Jammu) |
| 3. Syed Javaid Andrabi, IFS | Conservator of Forests, Srinagar Circle Rep.
Chief Conservator of Forests (Kashmir) |
| 4. Sh. Tawheed Ahmad Deva, IFS | Regional Director Social Forestry Department Rep.
Director, Social Forestry Department J&K. |
| 5. Sh. M. H. Malik, KAS | Secretary to Govt. Tourism Department, J&K |
| 6. Sh. S.P. Manhas | Chief Engineer (PMGSY), Jammu. |

1. Sh. Sheikh Ab. Hamid

8. Sh. G. M. Batt

9. Syed Haneef Balkhi, KAS

Chief Engineer PWD (R&B), Kashmir.

Chief Engineer, PHE Kashmir.

Chief Executive Officer, Gulmarg Dev. Authority

The item wise agenda of various proposals from the indenting agencies for diversion of forest land for non forest proposes under Forest Conservation Act was presented by Dr. Mohit Gera, IFS, Member Secretary, Forest Advisory Committee in the meeting and the following decisions were taken:-

Agenda No	Proposal	Decision
102.01	Proposal to allow use of 0.795 Ha. of forest land for construction of road from Barmeen Khas to Nardan in Ramnagar Forest Division by PMGSY.	Proposal was approved on the terms and conditions laid down in the agenda. As regards monitoring of muck dumping on private land and transplanting of poles/saplings during road construction, raised by Dr. S. P. Singh Dutta Environmentalist, the Chief Secretary/ Chairman FAC directed that the two issues be taken as a case study by the Forest and Engineering Departments. A report in this regard shall be presented by the User Agency through Forest Department in the FAC meeting to be conducted in December, 2017.
102.02	Proposal to allow use of 2.0976 Ha. of forest land for construction of road from LO 22 Bamyala to Kantha part-II upto Basantpur Stage-I in Nowshera Forest Division by PMGSY.	The proposal was approved on the terms and conditions laid down in the agenda.
102.03	Proposal to allow use of 1.0374 Ha. of forest land for construction of road from LO 30 Km 7 th to Nah in Nowshera Forest Division by PMGSY.	The proposal was approved on the terms and conditions laid down in the agenda.
102.04	Proposal to allow use of 0.75 Ha. of forest land for construction of road from Prowa Jagir to Chigla Paddar in Udampur Forest Division by PMGSY.	The proposal was approved on the terms and conditions laid down in the agenda.
102.05	Proposal to allow use of 3.10 Ha. of forest land for construction of road from Manjakote to Kalali passing through Co. 93/R and 94/R in Rajouri Forest Division by PMGSY.	The proposal was approved on the terms and conditions laid down in the agenda.

102.06	Proposal to allow use of 8.287 Ha. of forest land for construction of road from Dubigali to Nalinikka in Udhampur Forest Division by PMGSY.	The proposal was deferred on the ground that it involves removal of large number of conifer and broad leaved trees. It was decided that to revisit the proposal to ensure against felling of maximum number of trees.
102.07	Proposal to allow use of 0.759 Ha. of forest land for construction of road from Charal to Nappah in Udhampur Forest Division by PMGSY.	The proposal was deferred on the ground that it involves removal of large number of mature Deodar and Kail trees. It was decided to revisit the proposal and work out an alternate alignment so as to ensure against felling of Deodar/ Kail trees as far as possible.
102.08	Proposal to allow us of 2.635 Ha. of forest land for construction of road from Km 15 th LO 45 to Narla in Reasi Forest Division by PMGSY.	Proposal was deferred. The Chief Secretary/ Chairman FAC advised the Commissioner/ Secretary, PWD to apprise the Committee about the Administrative action taken against delinquent officers/officials pursuant to the direction given by FAC during its 85 th meeting held on 08.07.2014. The case will be placed in next FAC meeting.
102.09	Proposal for use of 7.82 Ha. of forest land for construction of road from Sohal to Chitoo by PMGSY in Kishtwar Forest Division.	Proposal was deferred. The Chief Engineer, PMGSY Jammu informed that he has visited the area and there is a possibility of re-alignment to avoid large number of trees. A revised indent will be submitted accordingly.
102.10	Proposal for diversion of 11.065 Ha. of forest land for construction of road from Sohal to Kaban in Kishtwar Forest Division by PMGSY.	Proposal was deferred. The Chief Engineer, PMGSY Jammu informed that he has visited the area and there is a possibility of re-alignment to avoid large number of trees. A revised indent will be submitted accordingly.
102.11	Proposal for felling of 704 saplings +120 bushes for construction of road from Sheindra link road to Dachi in Social Forestry Division Poonch by PWD (R&B)	The proposal was approved on the terms and conditions laid down in the agenda.
102.12	Proposal to allow use of 14 Ha. of forest land for construction of road from Handwara to Bangus Phase 1 st by PWD (R&B) in Langate Forest Division.	The proposal was approved in principal in view of the request of Chief Engineer PWD (R&B) that the work for the road has already been awarded and funds allocated. The Chief Secretary/ Chairman FAC directed that efforts be made to reduce the number of trees coming in the alignment by 20%.

102.13	Proposal to allow use of 4.63 Ha. of forest land for construction of road from Mujpathri to Doodhpathri via Sochalpathri including Mujpathri to Sochal pathri via Doban by PWD (R&B) in Pirpanjal Forest Division.	The proposal was approved on the terms and conditions laid down in the agenda.
102.14	Proposal to allow use of 0.125 Ha. of forest land for construction of Solid Waste Management Plant at Gulmarg by Gulmarg Development Authority in Special Forest Division Tangmarg.	The proposal was approved on the terms and conditions laid down in the agenda. The Chief Secretary/ Chairman FAC directed that new technologies for scientific disposal of biodegradable and non-biodegradable waste be adopted to replace the existing traditional method of land filling for waste disposal.
102.15	Indent for diversion of forest land for construction of various components related to Water Supply Scheme at Ningli Ghat in Bandipora Forest Division by PHE.	The indent may be processed and put up after examination under rules.

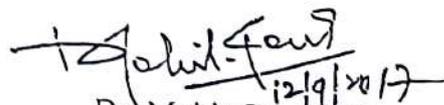
Syed F. A. Gillani, IFS, Chief Conservator of Forests, Jammu made a Power Point presentation on the monitoring of following projects:

- i) Construction of road from Nagulta to Razard under PMGSY in Udhampur Forest Division.
- ii) Construction of IIT Jammu by Higher Education Department in Jammu Forest Division.
- iii) Widening of National Highway from Jakhani to Chenani by NHIA in Udhampur Forest Division.

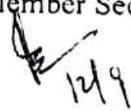
The Chief Secretary/ Chairman FAC directed for continued monitoring of the ongoing projects. Further, presentation on the projects which are in advanced stage or completed be made in the future FAC meetings.

While clearing the above proposals (except 102.06, 102.07, 102.08, 102.09, 102.10 & 102.15) the Chief Secretary (Chairman FAC) directed that User Agencies belonging to Govt. of J&K against whom outstanding is due may clear the same in tranches within next two years. A note in this regard may be sent to PD & MD to enable allocation of appropriate funds at the RE stage.

Meeting ended with a vote of thanks to the Chair.


12/9/2017
Dr. Mohit Gera, IFS

Addl. Pr. Chief Conservator of Forests (Central)/
Chief Conservator of Forests (FCA)
Member Secretary, Forest Advisory Committee


12/9


12/9

Annexure R-VIII

Government of Jammu and Kashmir
Department of Forest, Environment & Ecology
Civil Secretariat, Jammu / Srinagar.
www.jkforestadm.nic.in

Subject:- Use of 14 Ha. of forest land for construction of road from Handwara to Bangus Phase 1st by PWD (R&B) in Langate Forest Division.

- Reference: (i) Minutes of the 102nd meeting of the Forest Advisory Committee held on 06.09.2017 under the Chairmanship of Chief Secretary J&K, issued by the Chief Conservator of Forests/Nodal Officer (FCA) vide No. PCCF/FCA/2450/4143-63 dated: 12.09.2017.
(ii) Cabinet Decision No. 178/11/2017 dated 03.10.2017.
(iii) State Administrative Council Decision No. 189/19/2019 dated 30.07.2019.

Government Order No:-281-FST of 2019
Date:- 24-09-2019

Sanction is hereby, accorded to the use of 14 Ha. of forest land for construction of road from Handwara to Bangus Phase 1st by PWD (R&B) in Langate Forest Division with the following particulars subject to the terms and conditions appearing hereinafter to the Forest Department:-

Details of the Proposal:

1.	User Agency/Applicant	PWD (R&B) Kashmir
2.	Location	Comptt. : 2,3a,3b,4,5,6,10,11,12,13,14, 15,16,24,25,26/Rajwar Range : Rajwar Block : Handwara Division : Langate Forest Division District : Kupwara.
3.	Objective	The road will convert the destination into major tourist attraction as Gulmarg and with much wider meadows and vast majority of flora and fauna. The road will benefit population of 80,000 people.
4.	Salient Features of the project:	
	I	Total Length of the road 35.50 Km.
	II	Length of the road through Forest land 28000 Mtrs.

JACALPA
27-09-19

Handwritten notes: JACALPA, 27-09-19, and other illegible scribbles.

700
27-09-19

III	Width of the road	5.00 Mtrs.
IV	Therefore forest land required for road	14 Ha.
V	Area proposed for the Muck disposal sites on Forest Land	Nil. The PWD Department has given a certificate that the alignment of road from Handwara to Bangus phase 1 st by way of earth work in cutting and filling as such no surplus muck disposal site is required.
VII	Total forest area involved in the proposed project	14 Ha.
VIII	Protection work	The User Agency shall provide the protection on the forest land by retaining walls and crush barriers as given in the DPR.
5.	Crop Density of the area	Very Dense
a	Whether the forest land proposed to be used for non forest purpose forms part of a natural reserve, national park, wildlife sanctuary, biosphere reserve or forms part of the habitat of any endangered or threatened species of flora and fauna or any area lying in severely eroded catchment.	No
b	Whether the use of any forest land is for agriculture purposes or for the rehabilitation of displaced persons.	No
c	Whether the Principal Chief Conservator of Forests had certified that it has, considered all other alternatives and that no other alternative in circumstances are feasible and that the required area is the minimum needed for the purposes, and,	Yes
d	Whether the department or authority requisitioning forest land for non forest uses undertakes to provide at its own cost acquisition of an equivalent area and afforestation thereof.	The User Agency requisitioning forest land for non-forest purpose has not undertaken to provide cost of acquisition at its own. It has however agreed to provide cost of afforestation on double the forest area. Further it has also undertaken to pay the NPV as per the Hon'ble Supreme court directions.

6. Number of Trees / Poles/ Saplings involved:					
Species	Trees (30-40cm & above)	Poles (20-30cm & 10- 20cm)	Saplings (0-10cm)	Total	
Deodar	137	217	175	529	
Kail	43	92	38	173	
Fir	267	31	23	321	
Total	447	340	236	1023	

7. Net Present Value of forest land involved:					
Comptt. No.	Area involved (Ha.)	Crop Density	Eco-Value Class	Rate/ Ha (Rs. In Lac)	Amount (Rs.)
2,3a,3b,4,5, 6,10,11,12,1 3,14,15,16, 24, 25,26/Rajwa r	14	Very Dense	V	9.39	1,31,46,000/-

8.	Compensatory Afforestation for double the forest area i.e 28 @ Rs. 1 Lac per Ha.	Rs. 28,00,000/-
9.	Compensation of trees/poles/saplings	Rs.53,67,360/-
10.	Road side avenue plantation @ 6.00 Lac per Km.	Rs.1,68,00,000/-

The User Agency shall pay the amount summarized below to the Forest Department:-

S.No.	Component	Amount
i	Net Present Value	Rs.1,31,46,000/-
ii.	Compensatory Afforestation	Rs. 28,00,000/-
ii.	Compensation of trees	Rs.53,67,360/-
iii.	Road Side Avenue Plantation	Rs.1,68,00,000/-
Total		Rs. 3,81,13,360/-

Terms and Conditions:-

1. The proprietary and legal status of forest land shall remain unchanged.
2. The User Agency and /or its contractors will not bring any forest area under their use, other than the actual area/activity approved by the Government for the instant proposal. Any laxity or deviation on this account by the User Agency or its contractors will attract penal provisions of the relevant Acts/legal provisions.
3. The forest land shall be utilized only for the purpose for which it has been indented.

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4. The forest land shall not be mortgaged, reassigned, leased or sub leased by user agency in any manner what so ever to any other agency.
5. The User Agency shall pay the amount summarized above to the Forest Department.
6. The User Agency shall pay the additional amount of NPV, if so determined as per decision of the Hon'ble Supreme Court of India.
7. (i) The extraction of the trees /poles/saplings shall be done by the State Forest Corporation/Divisional Forest Officer concerned on the basis of markings administratively approved by the Chief Conservator of Forests, Kashmir. The marking for tree felling will be done in consultation with the user agency and effort shall be made to save maximum number of trees/poles/saplings. The cost of extraction shall be paid by the User Agency directly to the agency executing the extraction. Efforts shall be made to reduce the number of trees coming in the alignment by 20%.
- (ii) The fundamental rule for marking of trees, enumerated during processing of the proposals, will be to save maximum number of trees without compromising with the construction and maintenance of the approved project structure and no trees/poles/saplings will be felled/cut/pruned/ lopped for purposes/project activities other than those approved/sanctioned.
8. The User Agency shall construct retaining walls/breast walls on forest land and take all necessary steps to check soil erosion which may result due to proposed construction.
9. Any damage done to the forest by the User Agency or its contractors shall be charged from the User Agency @ 10 times the standard rate of 1992.
10. The forest land so allowed for use shall return to the Forest Department free of any encumbrances when it is no longer required by the User Agency.
11. The User Agency shall be responsible for obtaining requisite clearances under any other law in vogue before commissioning of the project.
12. The approval will remain valid for one year and in case the due amount against the project summarized above is not paid within the stipulated period the approval shall be deemed to have been cancelled.

By order of the Government of Jammu & Kashmir.

Sd/-
(Manoj Kumar Dwivedi)IAS
Commissioner / Secretary to Government
Forest, Environment & Ecology Department.
Dated - 24 -09-2019.

No:FST/Land/44/2017

Copy to the:-

1. Secretary to the Government of India, Ministry of Environment, Forests and Climate Change, New Delhi.
2. Commissioner/Secretary to Government, PWD(R&B) Department.
3. Principal Chief Conservator of Forests, J&K, Srinagar
4. Chief Conservator of Forests, Kashmir
5. CCF/Nodal Officer, FCA, office of the PCCF, J&K, Srinagar
6. Director, Archives, Archaeology & Museums J&K, Srinagar
7. Chief Engineer, PMGSY, Kashmir.
8. Officer on Special Duty with the Advisor (K) to Hon'ble Governor.
9. Private Secretary to the Chief Secretary (Chairman FAC).
10. Pvt. Secy. to Commr./Secretary to Government, Department of Forests, Environment & Ecology
11. Pvt. Secy. to Secretary (Technical) Department of Forest, Environment & Ecology.
12. Government order file (w 2.S Cs)

Under Secretary to Government
Forest, Environment & Ecology Department.

Government of Jammu and Kashmir

Office of the Principal Chief Conservator of Forests, J&K

NO. PCCF/FCA/2132/4171-75

Dated 10 -10 -2019

Copy of above forwarded for necessary action to the.

1. Chief Conservator of Forests, Kashmir.
2. Conservator of Forests, North Circle, Sopore.
3. Chief Engineer, PW (R&B) Department, Kashmir.
4. Divisional Forest Officer, Langate Forest Division, Langate.
5. Executive Engineer, PWD (R&B) Division Handwara.

17.90
16/10/19

Alleged
monitor
North

(Section Officer)
FCA Section

5/10

10/10

Subject:- Technical Sanction in respect of Comptt. No.13,15a,16,24,25 & 26a/Rajwar for marked trees/poles in the forest land for Construction of road from Handwara to Bangus Phase-1st by PWD(R&B) in Langate Forest Division.

Reference: Govt . Order No.281-FST of 2019 dated.24-09-2019.

<><><>

In pursuance of Govt Order No.281-FST of 2019 dated.24-09-2019, and as recommended by the CF, North Circle, Sopore vide his letter No:-FD/ CFN/ L/2019 / 914-15 dt.9-11-2019, technical Sanction is hereby accorded for removal/extraction of following marked trees/poles for **Construction of road from Handwara to Bangus Phase-1st by PWD(R&B)** on the terms and conditions as laid down in the order referred to above.

Division	Comptt. No.	Species	Trees/Poles/saplings	Volume	
Langate	13/Raj	Deo green std	24(T)	1308	
		Kail green std	11(T)	625	
		Total.	35(T)	1933	
	15a/Raj	Deo green std	1(T)	242	
		Kail green std	1(T)	48	
		Total.	2(T)	290	
	16/Raj	Kail green std	4(T)+7(P)	287,5	
		Total.	4(T)+7(P)	287.5	
	24 /Raj	Kail green std	17(T)	713	
		Fir green std	61(T)+9(P)	8230.5	
		Total	78(T)+9(P)	8943.5	
	25/Raj	Kail green std	2(T)	265	
		Fir green std	174(T)+20(P)	25832	
		Total	176(T)+20(P)	26097	
	26a/Raj	Fir green std	32(T)	4302	
		Total.	32(T)	4302	
			G.Total	327(T)+36(P)	41853

Technical Sanction accorded for 327(T) +36(P) =363(T+P) =41853 Cft.

Sd-
Conservator of Forests
Working Plan Circle,

Jammu,

dated. 18 -12-2019

No: CFWPC/Tech/F-17/ 535-37 /FC
Copy for information and necessary action to the:

1. Chief Conservator of Forests, Kashmir.
2. Chief Conservator of Forests, (FCA), PCCF's Office Jammu.
3. Conservator of Forests, North Circle, Sopore.

Receipt
 No. 7939
 Dated 20-12-19
 Sig of Receipt Clerk

HAC (Jammu)
[Signature]
20-12-19

Conservator of Forests
Working Plan Circle,
Jammu

Office of the Conservator of Forests, Working Plan Circle, Jammu.

Subject:- Technical Sanction in respect of Comptt. No.2, 3a, 3b, 4, 5, 6, 10 & 11/Rajwar for marked trees/poles in the forest land for Construction of road from Handwara to Bangus Phase-1st by PWD(R&B) in Langate Forest Division.

Reference: Govt. Order No.281-FST of 2019 dated.24-09-2019.

<><><>

In pursuance of Govt Order No.281-FST of 2019 dated.24-09-2019, and as recommended by the CF, North Circle, Sopore vide his letter No:-FD/ CFN/ L/2019 / 914-15 dt.9-11-2019, technical Sanction is hereby accorded for removal/extraction of following marked trees/poles for **Construction of road from Handwara to Bangus Phase-1st by PWD(R&B)** on the terms and conditions as laid down in the order referred to above.

Division	Comptt. No.	Species	Trees/Poles/saplings	Volume
Langate	2/Raj	Deo green std	6(T)+3(P)	437.5
		Total.	6(T)+3(P)	437.5
	3a/Raj	Deo green std	4(T)	343
		Kail green std	1(T)	27
		Total.	5(T)	370
	3b/Raj	Deo green std	36(T)	3563
		Kail green std	8(T)	864
		Total.	44(T)	4427
	5/Raj	Deo green std	17(T)	1545
		Total	17(T)	1545
	6/Raj	Deo green std	23(T)	3395
		Kail green std	1(T)	80
		Total	24(T)	3475
	10/Raj	Kail green std	1(T)+15(P)	185.5
		Total	1(T)+15(P)	185.5
	11/Raj	Deo green std	8(T)	572
		Kail green std	2(T)	198
		Total	10(T)	770
		G.Total	107(T)+18(P)	11210

Technical Sanction accorded for 107(T) +18(P) =125(T+P) =11210 Cft.

Sd-
Conservator of Forests
Working Plan Circle,

Jammu.
dated. 18 -12-2019

No: CFWPC/Tech/F-17/ 532-34 /FC
Copy for information and necessary action to the:

1. Chief Conservator of Forests, Kashmir.
2. Chief Conservator of Forests, (FCA), PCCF's Office Jammu.
3. Conservator of Forests, North Circle, Sopore.

Conservator of Forests
Kashmir
Receipt No. 7930
Dated. 20-12-19
Sd. of Conservator

HA (leave)
[Signature]
20.12.19

Conservator of Forests
Working Plan Circle,
Jammu. *[Signature]*

483
Government of Jammu and Kashmir
Office of the Chief Conservator of Forests, Kashmir Region

Annex

Annexure-R- X

The Conservator of Forests,
Kmr, North Circle Sopore.

No.CCF(K)/L/19/ 3886-9c
Dated:- 31-12-2019.

Sub: - Administrative approval in respect of Comptt 2/Raj, 3a/Raj,3b/Raj,5/Raj,6/Raj,10/Raj & 11/Raj for marked trees/poles /saplings in the forest land for construction of road from Handwara to Bangus phase -1st by PWD (R&B) in Langate Forest Division .

Ref:-Your letter No.CFN/L/Marking/2019/914-15 dt: 09.11.2019.

Please refer Conservator of Forests, Working Plan Circle's letter No.CFWP/PC/Tech/F-17/532-34/FCA dt: 18.12.2019, whereunder technical sanction for removal of marked trees coming under the widening of road from Handwara to Bangus phase -1st by PWD (R&B) in Langate Forest Division has been accorded in pursuance of Government Order No.281-FST of 2019 dt:24.09.2019.In view of the technical sanction and as recommended by you vide your above cited reference, administrative approval for extraction and removal of the said marking through **State Forest Corporation** during the year 2019-2020 is hereby accorded as per the details given below:

Division	Comptt.No	Species	Trees/Poles/saplings	Volume(Cfts)
Langate	2/Raj	Deo green std	6(T)+3(P)	437.5
	Total		6(T)+3(P)	437.5
	3a/Raj	Deo green std	4(T)	343
		Kail green std	1(T)	27
	Total		5(T)	370
	3b/Raj	Deo green std	36(T)	3563
		Kail green std	8(T)	864
	Total		44(T)	4427
	5/Raj	Deo green std	17(T)	1545
	Total		17(T)	1545
	6/Raj	Deo green std	23(T)	3395
		Kail green std	1(T)	80
	Total		24(T)	3475
	10/Raj	Kail green std	1(T)+15(P)	185.5
Total		1(T)+15(P)	185.5	
11/Raj	Deo green std	8(T)	572	
	Kail green std	2(T)	198	
Total		10(T)	770	
G.Total		107(T)+18(P)	11210	

Please ensure that the above marked trees are handed-over to State Forest Corporation. Handing over of compartment to SFC is not required as the trees in question are coming under the widening of road from Handwara to Bangus phase -1st by PWD (R&B). Further needful be done after Completion of all codal formalities, strictly in conformity with the prescriptions laid down in Working Plan and as per the norms fixed by the Qualitative & Quantitative committee. The SFC will also raise bill to concerned user agency for extraction and transportation charges as per the conditions of the above referred Government Order. **Utmost restraint may be exercised to ensure that minimum trees (only those required) are felled.**

o/c

31/12
Chief Conservator of Forests,
Kashmir

- Copy to the:-
- Prl. Chief Conservator of Forests, J&K Jammu for favour of inf.
 - Managing Director State Forest Corporation J&K, Jammu for inf & n/action. He is requested that concerned Chief General Managers may be advised that copy of work order being issued in this regard is endorsed to concerned DFO for record and reference. They may also be advised to make available the copy of monthly extraction decady to DFO concerned for monitoring the progress of extraction.
 - Conservator of Forests Working Plan Circle, Jammu for inf.
 - DFO Langate Forest Division Langate for information.

Government of Jammu and Kashmir
Office of the Chief Conservator of Forests, Kashmir Region

<<>>

The Conservator of Forests,
Kmr, North Circle Sopore.

No.CCF(K)/L/19/3881-85
Dated:- 31-12-2019

Sub: - Administrative approval in respect of Comptt 13/Raj,15a/Raj,16/Raj,24/Raj,25/Raj & 26a/Raj for marked trees/poles /saplings in the forest land for construction of road from Handwara to Bangus phase -Ist by PWD (R&B) in Langate Forest Division .

Ref:-Your letter No.CFN/L/Marking/2019/914-15 dt: 09.11.2019.

<<>>

Please refer Conservator of Forests, Working Plan Circle's letter No.CFWP/PC/Tech/F-17/535-37/FCA dt: 18.12.2019, whereunder technical sanction for removal of marked trees coming under the widening of road from Handwara to Bangus phase -Ist by PWD (R&B) in Langate Forest Division has been accorded in pursuance of Government Order No.281-FST of 2019 dt:24.09.2019.In view of the technical sanction and as recommended by you vide your above cited reference, administrative approval for extraction and removal of the said marking through **State Forest Corporation** during the year 2019-2020 is hereby accorded as per the details given below:

Division	Comptt.No	Species	Trees/Poles/saplings	Volume(Cfts)
Langate	13/Raj	Deo green std	24(T)	1308
		Kail green std	11(T)	625
		Total	35(T)	1933
	15a/Raj	Deo green std	1(T)	242
		Kail green std	1(T)	48
		Total	2(T)	290
	16/Raj	Kail green std	4(T)+7(P)	287.5
		Total	4(T)+7(P)	287.5
	24/Raj	Kail green std	17(T)	713
		Fir green std	61(T)+9(P)	8230.5
		Total	78(T)+9(P)	8943.5
	25/Raj	Kail green std	2(T)	265
Fir green std		174(T)+20(P)	25832	
Total		176(T)+20(P)	26097	
26a/Raj	Fir green std	32(T)	4302	
	Total	32(T)	4302	
	G.Total:-	327(T)+36(P)	41853	

Please ensure that the above marked trees are handed-over to State Forest Corporation. Handing over of compartment to SFC is not required as the trees in question are coming under the widening of road from Handwara to Bangus phase -Ist by PWD (R&B). Further needful be done after Completion of all codal formalities, strictly in conformity with the prescriptions laid down in Working Plan and as per the norms fixed by the Qualitative & Quantitative committee. The SFC will also raise bill to concerned user agency for extraction and transportation charges as per the conditions of the above referred Government Order. **Utmost restrain may be exercised to ensure that minimum trees (only those required) are felled.**

31/12
Chief Conservator of Forests,
Kashmir

o/c

Copy to the:-

- Pri. Chief Conservator of Forests, J&K Jammu for favour of inf.
- Managing Director State Forest Corporation J&K, Jammu for inf & n/action. He is requested that concerned Chief for record and reference. They may also be advised to make available the copy of monthly extraction decady to DFO concerned for monitoring the progress of extraction.
- Conservator of Forests Working Plan Circle, Jammu for inf.
- DFO Langate Forest Division Langate for information.

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF ENGINEER, PW(R&B) DEPARTMENT KASHMIR.

The Executive Engineer,
(R&B) Division Handwara.

No: WS/ 18883-85



235

Dated:- 27/10/2017

Subject:- Agreement for "Construction of Handwara Bangus road Phase 1st"
(under CRF) Job No. CRF J&K 2016-17-217 dated 24-03-2016".

Sir,

The Agreement drawn by you and approved by the
Superintending Engineer, (R&B) Circle Baramulla-Kupwara for the above
noted work is returned duly accepted by the Chief Engineer, for reference and
record.

Agreement

Yours faithfully,

[Signature]
Tech. Officer to
CHIEF ENGINEER

Copy alongwith copy of agreement to the:-

1. Superintending Engineer, (R&B) Circle Baramulla-Kupwara.
2. M/S JK Construction Company Prop: Abdul Rashid Dar.

See
[Signature]

cc
F 49
[Signature]
11/11/17

[Handwritten marks]

Email: gmnorth1@gmail.com

THE JAMMU & KASHMIR FOREST DEVELOPMENT CORPORATION
OFFICE OF THE GENERAL MANAGER NORTH CIRCLE J&K FDC SOPORE
SANCTION No.16 of 2020-21 Dt. 21-08-2020

In terms of NIT No. 02 of 2020-21 dated 13-07-2020 issued vide this office No.241-57/GMN/FDC/S Dated 13-07-2020, Abbreviated Tender Notice issued vide this office No. 258-74/GMN/FDC/S Dated 13-07-2020 & tender result (Financial Bid) of tenders issued by Chief General Manager (P&P) vide his No. 598-99/GMN/P&P/J&KFCJ dt:20-08-2020 sanction is hereby accorded for Extraction/ Transportation of marking to the tune of 0.062 lac cft (Std. Vol.) expected to yield 0.047 lac cft (Conv. Vol.) from Co.2,3a,3b/Rajwar (Road Marking) of FDC Extraction Division Baramulla on Tender Basis in favour of Shri Shabir Ahmad Resht P/o watab Sopore Registered Contractor bearing registration No.217 "Dee" at his offered rates Rs:66.09 per cft (Rupees Sixty six & paisa nine only) duly delivered the stocks at SD Shaitang. Since the contractor has offered rate of Rs:66.09 per cft against the norm rate of Rs: 88.25 per cft which is 25.110% below the norm rates of Rs: 88.25 per cft .As such the activity-wise rate structure after deducting 25.110% below the norms is as under:-

S.No	Activity .	Rate Sanctioned per cft (In Rs.)
01	Ext/Rolling up to FLP	Rs.19.79 per cftcft
02	TpL from FLP to TD nagranar	Rs.18.54 per cftcft
03	TpL from TD to SD Shaitang	Rs.23.03 per cft
04	Inbuilt	Rs.4.73 per cft (for converted vol.0.047 lac cfts only)
	Total	Rs.66.09 per cft, Rupees Sixty six & paisa nine only.

This sanction is, however, subject to the following conditions:-

1. That, the payments will strictly be made only for saleable stocks, duly delivered/reconciled at the final destination.
2. That, the contractor shall not claim allotment of additional/subsequent markings if available and conducted by the Forest Development Department in the said compartment as a matter of right.
3. The successful tenderer shall execute an agreement with the DM concerned within 7 (seven) days from the date of issuance of this sanction following which the DM concerned will issue Work order .The Divisional Manager concerned will execute the Agreement with the contractor under rules and submit a copy of the Agreement duly signed by both the parties and proof of valid registration card and work order copy thereof to this office as well as to the Managing Director, Financial Advisor & Chief Accounts Officer and Chief General Manager (P&P) J&K Forest Development Corporation, for reference and record.
4. The successful tenderer shall start work within 7 days of issuance of work order .In case he does not start work within the prescribed period, it shall be presumed that the contractor has backed out and his allotment shall be liable to be cancelled and Earnest Money Deposit forfeited in favour of the J&K Forest Development Corporation. In that eventually Forest Development Corporation shall be at liberty to take any appropriate action for getting the work done in the interest of Forest Development Corporation at the risk and cost of the contractor.
5. Before entering into the agreement with the contractor, Divisional Manager concerned will ensure:-
 - a. That, the contractor have accepted all terms and conditions of the Agreement and that his previous work and conduct has remained satisfactory.
 - b. That, the contractor has accepted all terms and conditions as laid down in the Tender Notice issued vide this office No.241-57/ GMN/FDC/S Dated 13-07-2020
 - c. That, the contractor is duly registered with the J&K Forest Development Corporation, and qualifies all obligations.
 - d. That, the party shall not claim for any escalation over and above the offered/ approved rate as mentioned above.
 - e. That, all applicable taxes/GST/LWF in vogue from time to time will be paid by the party.
 - f. The corporation shall be at liberty to transport up to 33% of the stocks through its own departmental fleet at the discretion of GMN to which the contractor shall have no objection and billing shall be done accordingly.
 6. In case the Management feels to dispatch the timber for any other destination i.e FDC/CTSD, other than the fixed one, the payments shall be made/ regulated on basis of Forest Development Corporation norm rate of 2018-20 after cut of 25.110%.
 7. That, the contractor shall take all mandatory labour welfare measures as prescribed under rules during the currency of this work.
 8. That the contractor shall have to complete the allotted work by and of 10/2020 as per the Annexure-1 in the tender Notice issued vide this office No. No.241-57/ GMN/FC/S Dated 13-07-2020.
 9. In case there is possibility of any excess outturn yielded over and above the fixed outturn in the compartment, the Ext and Tpt of such excess stocks shall be done after proper approval of the competent authority. No any excess volume shall be regularized at the latter stage.

Cont. Page 2

Email: gmnorth@jfkfd.com

THE JAMMU & KASHMIR FOREST DEVELOPMENT CORPORATION
OFFICE OF THE GENERAL MANAGER NORTH CIRCLE J&K FDC SOPORE

10. In case there is alarming situation regarding yielding of less outturn in the compartment the matter shall be brought to the notice of this office failing which no shortfalls shall be condoned at the latter stage.
11. CDR/FDRs deposited by the Contractor at the time of tender shall be treated as Security Deposit as well as Additional Security deposit of the contract.
12. The Divisional Manager will personally monitor the progress of work in the compartment and ensure that the contractor will deliver the stocks within the working period.
13. The Divisional Manager will ensure that all codal formalities as required under rules and regulations are fulfilled/completed. This sanction is also subject to all other standard terms and conditions as applicable under rules.
14. The Divisional Manager concerned shall release the payment as per actual work done report submitted by the incharge Range, duly verified & authenticated personally in the following manner:
 - g. 70% payment shall be made for actual work done in respect of extraction, felling, roting etc, Kachha Road Transportation for saleable stocks duly delivered at pre-determined TD.
 - h. 80% payment shall be made for actual work done for saleable/reconciled stocks duly delivered at Sales Depot/Final destination.
 - i. Final 10% payment shall be released after successful completion as per the actual workdone of the contract in all respects and clearance by the concerned Chief General Manager and scrutiny by the Director Finance (FA & CAO), Dy. Financial Advisor concerned.
 - j. No advance payment shall be made by the SFC against the aforesaid contract.
 - k. The payment shall be made on the basis of actual measurements of dispatched stocks at Sale destination duly reconciled.
 - l. No Payments shall be paid for timber stocks burnt or otherwise damaged or lost due to negligence or lapse on the part of the contractor/labour Main.

59

H. A. WARI
General Manager (North) Sopore

No. *11* - *111* /GM/NFDC/S

Dated -21-03-2020.

Copy for information & necessary action to the:-

1. Managing Director J&K Forest Development Corporation.
2. Financial Advisor & CAO J&K Forest Development Corporation.
3. Chief General Manager (P&P) J&K Forest Development Corporation. This is in reference to his No.133-24/CGM/P&P/J&KFC dt:15-07-2020
4. Divisional Manager J&K Forest Development Corporation, Ext. Divison Baramulla for information & r/action. He will personally monitor the progress of the work in the compartment & ensure sustained supply of timber to Forest Development Corporation Sales Depot (CTSDs). He will execute the agreement within seven days with the contractor & submit the same to this office in triplicate for onward submission to the Chief General Manager (P&P) & Deputy, Financial Advisor J&K Forest Development Corporation for further r/action.
5. Copy to Shri Shabir Ahmad Reshi R/o wallab Sopore contractor
6. Office record file.

[Signature]
H. A. WARI
General Manager (North)
J&K Forest Dev. Corporation Sopore

THE JAMMU & KASHMIR FOREST DEVELOPMENT CORPORATION
OFFICE OF THE GENERAL MANAGER NORTH CIRCLE J&K FDC SOPORE
SANCTION No.17 of 2020-21 Dt. 21-08-2020

Email: gmnorth7@gmail.com



Terms of NIT No. 02 of 2020-21 dated 13-07-2020 issued vide this office No.241-57/ GMN/FDC/S Dated 13-07-2020 & Abbreviated Tender Notice issued vide this office No. 258-74/GMN/FDC/S Dated 13-07-2020 & tender result (Financial Bid) of tenders issued by Chief General Manager (P&P) vide his No. 598-99/CGM/ J&KFC/J dt.20-08-2020 sanction is hereby accorded for Extraction/ Transportation of marking to the tune of 0.05 Lac cft (Std. Vol.) expected to yield 0.045 lac cft (Conv. Vol.) from Co.5&6/Rajwar (Road Marking) of FDC Extraction Division Baramulla on Tender Basis in favour of Shri Shabir Ahmad Reshi R/o watab Sopore Registered Contractor bearing registration No.217 "Dee" at his offered rates Rs: 71.05 per cft (Rupees Seventy one & paise five only) dully delivered the stocks at SD Shalteng. Since the contractor has offered rate of Rs:71.05 per cft against the norm rate of Rs: 94.88 per cft which is 25.11% below the norm rates of Rs: 94.88 per cft. As such the activity-wise rate structure after deducting 25.11% below the norms is as under:-

S.No	Activity	Rate Sanctioned per cft /In Rs.)
01	Ext/Rolling up to FLP	
02	Tpt. from FLP to TD Badrakal	Rs.26.21 per cft
03	Tpt. from TD to SD Shalteng	Rs.15.61 per cft
04	Inbuilt	Rs.24.23 per cft
	Total	Rs.5.00 per cft (for converted vol.0.045 lac cfts only)
		Rs.71.05 per cft (Rupees Seventy one & paise five only)

This sanction is, however, subject to the following conditions:-

1. That, the payments will strictly be made only for saleable stocks, duly delivered/reconciled at the final destination.
2. That, the contractor shall not claim allotment of additional/subsequent markings if available and conducted by the Forest Development Department in the said compartment as a matter of right.
3. The successful tenderer shall execute an agreement with the DM concerned within 7 (seven) days from the date of issuance of this sanction following which the DM concerned will issue Work order. The Divisional Manager concerned will execute the Agreement with the contractor under rules and submit a copy of the Agreement duly signed by both the parties and proof of valid registration card and work order copy thereof to this office as well as to the Managing Director, Financial Advisor & Chief Accounts Officer and Chief General Manager (P&P) J&K Forest Development Corporation, for reference and record.
4. The successful tenderer shall start work within 7 days of issuance of work order. In case he does not start work within the prescribed period, it shall be presumed that the contractor has backed out and his allotment shall be liable to be cancelled and Earnest Money Deposit forfeited in favour of the J&K Forest Development Corporation. In that eventuality Forest Development Corporation shall be at liberty to take any appropriate action for getting the work done in the interest of Forest Development Corporation at the risk and cost of the contractor.
5. Before entering into the agreement with the contractor, Divisional Manager concerned will ensure:-
 - a. That, the contractor have accepted all terms and conditions of the Agreement and that his previous work and conduct has remained satisfactory.
 - b. That, the contractor has accepted all terms and conditions as laid down in the Tender Notice issued vide this office No.241-57/ GMN/FDC/S Dated 13-07-2020
 - c. That, the contractor is duly registered with the J&K Forest Development Corporation, and qualifies all obligations.
 - d. That, the party shall not claim for any escalation over and above the offered/ approved rate as mentioned above.
 - e. That, all applicable taxes/GST/LWF in vogue from time to time will be paid by the party.
 - f. The corporation shall be at liberty to transport up to 33% of the stocks through its own departmental fleet at the discretion of GMN to which the contractor shall have no objection and billing shall be done accordingly.
6. In case the Management feels to dispatch the timber for any other destination i.e FDC/CTSD, other than the fixed one, the payments shall be made/ regulated on basis of Forest Development Corporation norm rate of 2018-20 after cut of 25.11%
7. That, the contractor shall take all mandatory labour welfare measures as prescribed under rules during the currency of this work.
8. That the contractor shall have to complete the allotted work by end of 10/2020 as per the Annexure-1 to the tender Notice issued vide this office No. No.241-57/ GMN/FC/S Dated 13-07-2020.
9. In case there is possibility of any excess outturn yielded over and above the fixed outturn in the compartment, the Ext and Tpt of such excess stocks shall be done after proper approval of the competent authority. No any excess volume shall be regularized at the latter stage.

Cont. Page 2

Sh Riyaz
 As per name of work order up to terms of sanction only 17/8/2020
 10/09/2020
 [Signature]

THE JAMMU & KASHMIR FOREST DEVELOPMENT CORPORATION
 OFFICE OF THE GENERAL MANAGER NORTH CIRCLE J&K FDC SOPURE

- 10 In case there is alarming situation regarding yielding of less output in the compartment the matter shall be brought to the notice of this office falling which no shortfall shall be condoned at the latter stage
- 11 CORA/FDR deposited by the Contractor at the time of tender shall be treated as Security Deposit as well as Advance at Security deposit of the contract
- 12 The Divisional Manager will personally monitor the progress of work in the compartment and ensure that the contractor will deliver the stocks within the working period
- 13 The Divisional Manager will ensure that all codal formalities as required under rules and regulations are fulfilled/ completed. This sanction is also subject to all other standard terms and conditions as applicable under rules
- 14 The Divisional Manager concerned shall release the payment as per actual work done report submitted by the contractor Range, duly verified & authenticated personally in the following manner:
 - a 70% payment shall be made for actual work done in respect of extraction, felling, rolling etc. Kachha Road Transportation for saleable stocks duly delivered at pre-determined TD
 - b 80% payment shall be made for actual work done for saleable/reconciled stocks duly delivered at Sales Depot/ final destination
 - c Final 10% payment shall be released after successful completion as per the actual workdone of the contract in all respects and clearance by the concerned Chief General Manager and scrutiny by the Director Finance (FA & CAO) Dy Financial Advisor concerned
 - d No advance payment shall be made by the SFC against the allotted contract
 - e The payment shall be made on the basis of actual measurements of dispatched stocks at Sale destination duly reconciled
 - f No Payments shall be paid for timber stocks burnt or otherwise damaged or lost due to negligence or lapse on the part of the contractor/ labour Male

sdt
 M. A. WANI

General Manager (North) Sopore

No. 35/99 J&K FDC/S

Dated: 21.08.2020

Copy for information & necessary action to the -

- 1 Managing Director J&K Forest Development Corporation
 - 2 Financial Advisor & CAO J&K Forest Development Corporation
 - 3 Chief General Manager (P&P) J&K Forest Development Corporation. This is in reference to No. No 133-34CCGMP&P/J&KFC dt 18-07-2020
- Divisional Manager J&K Forest Development Corporation, Est. Division Saramulla for information & reaction. He will personally monitor the progress of the work in the compartment & ensure sustained supply of timber to Forest Development Corporation Sales Depot /CTSDs. He will execute the agreement within seven days with the contractor & within the same to the office in duplicate its original submission to the Chief General Manager (P&P) & Deputy Financial Advisor J&K Forest Development Corporation for further reaction.
- 1 Copy to Shri Shabir Ahmed Reeshi R/o Watab Sopore contractor
 - 2 Office record file

[Signature]
 M. A. WANI
 General Manager (North)
 J&K Forest Dev. Corporation Sopore

Eupellgnorth1@gmail.com

THE JAMMU & KASHMIR FOREST DEVELOPMENT CORPORATION
OFFICE OF THE GENERAL MANAGER NORTH CIRCLE J&K FDC SOPORE
SANCTION No.18 of 2020-21 Dt. 21-08-2020

In terms of NIT No. 02 of 2020-21 dated 13-07-2020 issued vide this office No.241-57/ GMN/FDC/S Dated 13-07-2020, Abbreviated Tender Notice issued vide this office No. 258-74/GMN/FDC/S Dated 13-07-2020 & tender result (Financial Bid) of tenders issued by Chief General Manager (P&P) vide his No. 598-99/CGM/P&P/JKFC/J dt:20-08-2020 sanction is hereby accorded for Extraction/ Transportation of marking to the tune of 0.029 Lac cft (Std. Vol.) expected to yield 0.026 lac cft (Conv. Vol.) from Co.10,11&13/Rajwar (Road Marking) of FDC Extraction Division Baramulla on Tender Basis in favour of Shri Shabir Ahmad Reshi R/o wallab Sopore Registered Contractor bearing registration No.217 "Dee" at his offered rates Rs: 67.73 per cft (Rupees Sixty seven & paisa seventy three only) dully delivered the stocks at SD Shalteng. Since the contractor has offered rate of Rs:67.73 per cft against the norm rate of Rs: 90.44 per cft which is 25.11% below the norm rates of Rs: 90.44 per cft. As such the activity-wise rate structure after deducting 25.11% below the norms is as under:-

S.No	Activity	Rate Sanctioned per cft (In Rs.)
01	Ex/Rolling up to FLP	Rs.22.77 per cftcft
02	Tpl. from FLP to TD Chopran	Rs.15.62 per cftcft
03	Tpl. from TD to SD Shalteng	Rs.25.43 per cft
04	Inbuilt	Rs.3.91 per cft (for converted vol.0.026 lac cfts only)
	Total	Rs. 67.73 per cft (Rupees Sixty seven & paisa seventy three only)

This sanction is, however, subject to the following conditions:-

1. That, the payments will strictly be made only for saleable stocks, duly delivered/reconciled at the final destination.
2. That, the contractor shall not claim allotment of additional/subsequent markings if available and conducted by the Forest Development Department in the said compartment as a matter of right.
3. The successful tenderer shall execute an agreement with the DM concerned within 7 (seven) days from the date of issuance of this sanction following which the DM concerned will issue Work order. The Divisional Manager concerned will execute the Agreement with the contractor under rules and submit a copy of the Agreement duly signed by both the parties and proof of valid registration card and work order copy thereof to this office as well as to the Managing Director, Financial Advisor & Chief Accounts Officer and Chief General Manager (P&P) J&K Forest Development Corporation, for reference and record.
4. The successful tenderer shall start work within 7 days of issuance of work order. In case he does not start work within the prescribed period, it shall be presumed that the contractor has backed out and his allotment shall be liable to be cancelled and Earnest Money Deposit forfeited in favour of the J&K Forest Development Corporation. In that eventuality Forest Development Corporation shall be at liberty to take any appropriate action for getting the work done in the interest of Forest Development Corporation at the risk and cost of the contractor.
5. Before entering into the agreement with the contractor, Divisional Manager concerned will ensure:-
 - a. That, the contractor have accepted all terms and conditions of the Agreement and that his previous work and conduct has remained satisfactory.
 - b. That, the contractor has accepted all terms and conditions as laid down in the Tender Notice issued vide this office No.241-57/ GMN/FDC/S Dated 13-07-2020
 - c. That, the contractor is duly registered with the J&K Forest Development Corporation, and qualifies all obligations.
 - d. That, the party shall not claim for any escalation over and above the offered/ approved rate as mentioned above.
 - e. That, all applicable taxes/GST/LWF in vogue from time to time will be paid by the party.
 - f. The corporation shall be at liberty to transport up to 33% of the stocks through its own departmental fleet at the discretion of GMN to which the contractor shall have no objection and billing shall be done accordingly.
6. In case the Management feels to dispatch the timber for any other destination i.e FDC/CTSD, other than the fixed one, the payments shall be made/ regulated on basis of Forest Development Corporation norm rate of 2019-20 after cut of 25.11%.
7. That, the contractor shall take all mandatory labour welfare measures as prescribed under rules during the currency of this work.
8. That the contractor shall have to complete the allotted work by end of 10/2020 as per the Annexure-1 to the tender Notice issued vide this office No. No.241-57/ GMN/FC/S Dated 13-07-2020.
9. In case there is possibility of any excess outturn yielded over and above the fixed outturn in the compartment, the Ext and Tpt of such excess stocks shall be done after proper approval of the competent authority. No any excess volume shall be regularized at the latter stage.

THE JAMMU & KASHMIR FOREST DEVELOPMENT CORPORATION
OFFICE OF THE GENERAL MANAGER NORTH CIRCLE J&K FDC SOPORE

Email: gmnorth7@gmail.com

10. In case there is alarming situation regarding yielding of less outturn in the compartment the matter shall be brought to the notice of this office failing which no shortfall shall be condoned at the latter stage.
11. CDRs/FDRs deposited by the Contractor at the time of tender shall be treated as Security Deposit as well as Additional Security deposit of the contract.
12. The Divisional Manager will personally monitor the progress of work in the compartment and ensure that the contractor will deliver the stocks within the working period.
13. The Divisional Manager will ensure that all codal formalities as required under rules and regulations are fulfilled/ completed. This sanction is also subject to all other standard terms and conditions as applicable under rules.
14. The Divisional Manager concerned shall release the payment as per actual work done report submitted by the Incharge Range, duly verified & authenticated personally in the following manner:-
 - a. 70% payment shall be made for actual work done in respect of extraction, felling, rolling etc, Kachha Road Transportation for saleable stocks duly delivered at pre-determined TD.
 - b. 90% payment shall be made for actual work done for saleable/reconciled stocks duly delivered at Sales Depots/final destination.
 - c. Final 10% payment shall be released after successfully completion as per the actual workdone of the contract in all respects and clearance by the concerned Chief General Manager and scrutiny by the Director Finance (FA & CAO), Dy. Financial Advisor concerned.
 - d. No advance payment shall be made by the SFC against the allotted contract.
 - e. The payment shall be made on the basis of actual measurements of dispatched stocks at Sale destination duly reconciled.
 - f. No Payments shall be paid for timber stocks burnt or otherwise damaged or lost due to negligence or lapse on the part of the contractor/Labour Mate.



M. A. WANI

General Manager (North) sopore

No:- 90-94 IGMN/FDC/S

Dated:-21-08-2020.

Copy for information & necessary action to the:-

1. Managing Director J&K Forest Development Corporation.
2. Financial Advisor & CAO J&K Forest Development Corporation.
3. Chief General Manager (P&P) J&K Forest Development Corporation, This is in reference to his No.133-34/CGM/P&P/JKFC dt:16-07-2020
4. Divisional Manager J&K Forest Development Corporation, Ext. Division Baramulla for information & n/ection. He will personally monitor the progress of the work in the compartment & ensure sustained supply of timber to Forest Development Corporation Sales Depot /CTSDs He will execute the agreement within seven days with the contractor & submit the same to this office in triplicate for onward submission to the Chief General Manager (P&P) & Deputy, Financial Advisor J&K Forest Development Corporation for further n/ection.
5. Copy to Shri Shabir Ahmad Reshi R/o wallab Sopore contractor.
6. Office record file.



M. A. WANI

General Manager (North)
 J&K Forest Dev. Corporation Sopore

THE JAMMU & KASHMIR FOREST DEVELOPMENT CORPORATION
OFFICE OF THE GENERAL MANAGER NORTH CIRCLE J&K FDC SOPORE
SANCTION No.19 of 2020-21 Dt. 21-08-2020

In terms of NIT No. 02 of 2020-21 dated 13-07-2020 issued vide this office No.241-57/ GMN/FDC/S Dated 13-07-2020, Abbreviated Tender Notice issued vide this office No. 258-74/GMN/FDC/S Dated 13-07-2020 & tender result (Financial Bid) of tenders issued by Chief General Manager: (P&P) vide his No. 598-99/CGM/P&P/JKFC dated 20-08-2020 sanction is hereby accorded for Extraction/ Transportation of marking to the tune of 0.329 Lac cft (Std. Vol.) expected to yield 0.32 lac cft (Conv. Vol.) from Co.15a,16,24,25&26/Rajwar (Road Marking) of FDC Extraction Division Baramulla on Tender Basis in favour of Shri Mohd Gulzar Tell R/o Daril Taralthpora Registered Contractor bearing registration No.26"Dee" at his offered rates Rs: 87.00 per cft (Rupees Eighty seven only) dully delivered the stocks at SD Shalteng. Since the contractor has offered rate of Rs:87.00 per cft against the norm rate of Rs: 118.39 per cft which is 26.514% below the norm rates of Rs: 118.39 per cft .As such the activity-wise rate structure after deducting 26.514% below the norms is as under:-

S.No	Activity	Rate Sanctioned per cft (In Rs.)
01	Ext/Rolling up to FLP	Rs.38.47 per cftcft } 56.47
02	Tpt. from FLP to TD Wadder	Rs.17.00 per cftcft }
03	Tpt. from TD to SD Shalteng.	Rs.29.65 per cft
04	Inbuilt	Rs.1.88 per cft (for converted vol.0.32 lac cfts only)
	Total	Rs. 87.00 per cft Rupees Eighty seven only)

This sanction is, however, subject to the following conditions:-

1. That, the payments will strictly be made only for saleable stocks, duly delivered/reconciled at the final destination.
2. That, the contractor shall not claim allotment of additional/subsequent markings if available and conducted by the Forest Development Department in the said compartment as a matter of right.
3. The successful tenderer shall execute an agreement with the DM concerned within 7 (seven) days from the date of issuance of this sanction following which the DM concerned will issue Work order .The Divisional Manager concerned will execute the Agreement with the contractor under rules and submit a copy of the Agreement duly signed by both the parties and proof of valid registration card and work order copy thereof to this office as well as to the Managing Director, Financial Advisor & Chief Accounts Officer and Chief General Manager (P&P) J&K Forest Development Corporation, for reference and record.
4. The successful tenderer shall start work within 7 days of issuance of work order .In case he does not start work within the prescribed period, It shall be presumed that the contractor has backed out and his allotment shall be liable to be cancelled and Earnest Money Deposit forfeited in favour of the J&K Forest Development Corporation. In that eventuality Forest Development Corporation shall be at liberty to take any appropriate action for getting the work done in the interest of Forest Development Corporation at the risk and cost of the contractor.
5. Before entering into the agreement with the contractor, Divisional Manager concerned will ensure:-
 - a. That, the contractor have accepted all terms and conditions of the Agreement and that his previous work and conduct has remained satisfactory.
 - b. That, the contractor has accepted all terms and conditions as laid down in the Tender Notice issued vide this office No.241-57/ GMN/FDC/S Dated 13-07-2020
 - c. That, the contractor is duly registered with the J&K Forest Development Corporation, and qualifies all obligations.
 - d. That, the party shall not claim for any escalation over and above the offered/ approved rate as mentioned above.
 - e. That, all applicable taxes/GST/LWF in vogue from time to time will be paid by the party.
 - f. The corporation shall be at liberty to transport up to 33% of the stocks through its own departmental fleet at the discretion of GMN to which the contractor shall have no objection and billing shall be done accordingly.
6. In case the Management feels to dispatch the timber for any other destination i.e FDC/CTSD, other than the fixed one, the payments shall be made/ regulated on basis of Forest Development Corporation norm rate of 2019-20 after cut of 26.514%
7. That, the contractor shall take all mandatory labour welfare measures as prescribed under rules during the currency of this work.
8. That the contractor shall have to complete the allotted work by end of 12/2020 as per the Annexure-1 to the tender Notice issued vide this office No. No.241-57/ GMN/FC/S Dated 13-07-2020.
9. In case there is possibility of any excess outturn yielded over and above the fixed outturn in the compartment, the Ext and Tpt of such excess stocks shall be done after proper approval of the competent authority No any excess volume shall be regularized at the latter stage.

THE JAMMU & KASHMIR FOREST DEVELOPMENT CORPORATION
OFFICE OF THE GENERAL MANAGER NORTH CIRCLE J&K FDC SOPORE

10. In case there is alarming situation regarding yielding of less outturn in the compartment the matter shall be brought to the notice of this office falling which no shortfall shall be condoned at the latter stage.
11. CDRs/FDRs deposited by the Contractor at the time of tender shall be treated as Security Deposit as well as Additional Security deposit of the contract.
12. The Divisional Manager will personally monitor the progress of work in the compartment and ensure that the contractor will deliver the stocks within the working period.
13. The Divisional Manager will ensure that all codal formalities as required under rules and regulations are fulfilled/ completed. This sanction is also subject to all other standard terms and conditions as applicable under rules.
14. The Divisional Manager concerned shall release the payment as per actual work done report submitted by the Incharge Range, duly verified & authenticated personally in the following manner:-
- 70% payment shall be made for actual work done in respect of extraction, felling, rolling etc, Kachha Road Transportation for saleable stocks duly delivered at pre-determined TD.
 - 90% payment shall be made for actual work done for saleable/reconciled stocks duly delivered at Sales Depots/final destination.
 - Final 10% payment shall be released after successfully completion as per the actual workdone of the contract in all respects and clearance by the concerned Chief General Manager and scrutiny by the Director Finance (FA & CAO), Dy. Financial Advisor concerned.
 - No advance payment shall be made by the SFC against the allotted contract.
 - The payment shall be made on the basis of actual measurements of dispatched stocks at Sale destination duly reconciled.
 - No Payments shall be paid for timber stocks burnt or otherwise damaged or lost due to negligence or lapse on the part of the contractor/Labour Mate.


M. A. WANI

General Manager (North) sopore

No:- 95-99 /GMN/FDC/S

Dated:-21-08-2020.

Copy for information & necessary action to the:-

- Managing Director J&K Forest Development Corporation.
- Financial Advisor & CAO J&K Forest Development Corporation.
- Chief General Manager (P&P) J&K Forest Development Corporation. This is in reference to his No.133-34/CGM/P&P/JKFC dt:16-07-2020
- Divisional Manager J&K Forest Development Corporation. Ext. Division Baramulla for information & n/action. He will personally monitor the progress of the work in the compartment & ensure sustained supply of timber to Forest Development Corporation Sales Depot /CTSDs He will execute the agreement within seven days with the contractor & submit the same to this office in triplicate for onward submission to the Chief General Manager (P&P) & Deputy. Financial Advisor J&K Forest Development Corporation for further n/action.
- Copy to Shri Mohd Gulzar Tell R/o Daril Taralthpora contractor.
- Office record file.


M. A. WANI

General Manager (North)
 J&K Forest Dev. Corporation Sopore



Government of Jammu & Kashmir
OFFICE OF THE DIVISIONAL FOREST OFFICER
LANGATE FOREST DIVISION, LANGATE
 (email: dfolangate@gmail.com)

The Conservator of Forests
Kashmir North Circle Sopore.

No: - DFO/LGT/Est/FCA/2025-26/ 2140-52

Dated: 14-10-2025.

Sub: Proposal to allow use of 14 Ha. of forest land for construction of road from Handwara to Bangus Phase 1st by PWD (R&B) in Langate Forest Division and remittance of compensatory amount thereof.

Sir,

In context to the above quoted subject, kindly find enclosed herewith the copies of treasury vouchers as received through e-mail on 13/10/2025 from Executive Engineer R&B Division Handwara regarding the remittance against the diversion of 14 Ha. of Forest Land for construction of Road from Handwara to Bangus Phase 1st by PWD (R&B) as per below mentioned tabulated form:-

S.No	Subject Head	Account Head	Amount
01	Net Present Value (NPV)	8336-00-103-0000-2903	Rs. 1,31,46000/=
02	Compensatory Afforestation (CA)	8336-00-103-0000-2900	Rs. 28,00,000/=
03	Compensatory of Trees/Road side Avenue Plantation	8336-00-103-0000-2901	Rs. 22,16,7360/=
04	Total		Rs. 3,81,13360/=

Hence submitted for favour of information and further necessary action please.



Your's faithfully,

Divisional Forest Officer,
 Langate Forest Division,
 Langate

Copy submitted to

1. The Chief Conservator of Forests Kashmir for favour of information pl.
2. Chief Accounts officer O/o Pr. Chief Conservator of Forests, HoFF J&K for favour of information.
3. Executive Engineer R&B Division Handwara for favour of information.
4. Copy also to Assistant legal Remembrancer O/o Pr. Chief Conservator of Forests, HoFF J&K for favour of information.

Page NO = 85
S.No = 03

FORM NO. F.C. 2
{ SEE RULE 29 }

Serial No:

(Note No challan will be entertained unless it is properly filled up.)
**CHALLAN FORWARDING MONEY (OTHER THAN THAT OF LAND REVENUE)
FOR DEPOSIT INTO THE TREASURY**

Counterfoil. (To be filled in by the Depositor)

By whom tendered Name	Name or designation & address of person on whose behalf money is paid	Particulars of remittance & of authority (if any)	Amount		Account Head to which Creditable		
			Rs.	P.	Major	Minor	Detailed
Executive Engineer P&B Division Handwara	Chief Accounts Officer of Forest Dept Forest J&K	Forest Compensation Handwara Bongus Road	2800000	00	8326-00-103-0000-2900		Compensation appropriation

Total = 2800000 = 00
(In words) Rupees Twenty = Eight =
Lacs = Only =

* In case of amounts to be credited to " Debt Head 858 Suspense Account "

REFERENCE TO ORIGINAL DRAWLS OUT OF WHICH REFUNDED

Amount Drawn Rs.	P.	Name Treasury	Date of Drawal and Voucher No.	Account Head			Amount Refunded Rs.	P.
				Major	Minor	Detailed		
			8/10/2025	8326				

TREASURY OFFICER

Please receive the above amount

Dated _____

Depositor

Signature _____

Designation _____

Received the sum specified above and credited to the heads as shown

ACCOUNTANT, Treasury Officer

Dated:.....

Depositer

MANAGER (J&K Bank Ltd/Treasury) Please receive	Received MANAGER (J&K Bank Ltd./Treasury)
Treasury Officer	
Dated _____	Dated _____

Dated.....

Item No.....

Page no 55
S-100-07

FORM NO. F.C. 2
{ SEE RULE 29 }

Serial No:

(Note No challan will be entertained unless it is properly filled up.)
CHALLAN FORWARDING MONEY (OTHER THAN THAT OF LAND REVENUE)
FOR DEPOSIT INTO THE TREASURY

Counterfoil.

(To be filled in by the Depositer)

By whom tendered Name	Name or designation & address of person on whose behalf money is paid	Particulars of remittance & of authority (if any)	Amount		Account Head to which Creditable		
			Rs.	P.	Major	Minor	Detailed
Executive Engineer R&B Division Handwara	Chief Accounts officer of Principal Chief Conservator Forests J&K	Forest Compensation Handwara Bangus Road	22167360/-		MLL 8336-00-103-0200		
			22167360/-		-2901 Construction of Road Side Avenue Plantations = 16800000=-		

Note: For credits to " Debt Head 858 Suspense Account to be filled in at also
(In words) Rupees Two Crore Twenty One Lakh Sixty Seven Thousand = 22167360/-

Total

* In case of amounts to be credited to " Debt Head 858 Suspense Account" REFERENCE TO ORIGINAL DRAWLS OUT OF WHICH REFUNDED

Amount Drawn	Name Treasury	Date of Drawal and Voucher No.	Account Head			Amount Refunded	Remarks
			Major	Minor	Detailed		
Rs. 22167360/-		8/10/25	8336			Executive Engineer R&B Division Handwara	

TREASURY OFFICER
Please receive the above amount
Dated _____

Depositer
Dated 8/10/25
22167360

Signature _____
Designation _____

Received the sum specified above and credited to the heads as shown

ACCOUNTANT, Treasury Officer

Dated:.....

Depositer

MANAGER (J&K Bank Ltd/Treasury) Please receive Treasury Officer Dated _____	Received MANAGER (J&K Bank Ltd./Treasury) Dated _____
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Dated.....

Item No.....

Page No = 55
S.No = 02

FORM NO. F.C. 2
{ SEE RULE 29 }

Serial No:

(Note No challan will be entertained unless it is properly filled up.)
CHALLAN FORWARDING MONEY (OTHER THAN THAT OF LAND REVENUE)
FOR DEPOSIT INTO THE TREASURY

Counterfoil.

(To be filled in by the Depositor)

By whom tendered Name	Name or designation & address of person on whose behalf money is paid	Particulars of remittance & of authority (if any)	Amount		Account Head to which Creditable		
			Rs.	P.	Major	Minor	Detailed
EXECUTIVE ENGINEER RJB DIVISION HANDWARA	Chief Accounts Officer of C. P. Conservator, Forest & Road	Forest Comptroller Handwara Bonger Road	Rs. 13146000		114 0336-10-103-0000-2903		Net Present Value

Note: For credits to " Debt Head 858 Suspense Account to be filled in at also

Total 13146000

(In words) Rupees One Crore Thirteen Lacs and Sixty Thousand only

* In case of amounts to be credited to " Debt Head 858 Suspense Account"

REFERENCE TO ORIGINAL DRAWS OUT OF WHICH REFUNDED

Amount Drawn	Name Treasury	Date of Drawal and Voucher No.	Account Head			Amount Refunded	Remarks
Rs.	P.		Major	Minor	Detailed	Rs.	P.
		01/10/2025	114 0336				

TREASURY OFFICER

Please receive the above amount

Dated

Depositor

Signature

Designation

Received the sum specified above and credited to the heads as shown

ACCOUNTANT, Treasury Officer

Dated:.....

Depositer

Dated:.....

Item No.....

MANAGER
(J&K Bank Ltd/Treasury)
Please receive

Received

MANAGER

Treasury Officer

(J&K Bank Ltd./Treasury

Dated

Dated

Projects with outstanding compensatory levies where felling is done under Jammu & Kashmir Forest Conservation Act, 1997						Detail of Trees	
SNo	User Agency	Name of the Project	Amount Due	Amount paid	Balance	Total No. of Trees Involved	No. of Trees actually felled
1	PWD Jammu	PROPOSAL TO ALLOW USE OF 0.86 HA. OF FOREST LAND FOR CONSTRUCTION OF ROAD FROM HANDWAS TO DHROTE VIA SHARROOR IN DODA FOREST DIVISION BY PWD (R&B)	1881995	0	1881995	688	688
2	PWD Jammu	PROPOSAL TO ALLOW USE OF 0.244 HA. OF FOREST LAND FOR CONSTRUCTION OF ROAD MANADAKBASS TO TANAN BY PWD (R&B) IN RAMBAN FOREST DIVISION	528898	0	528898	10	10
3	PWD Jammu	PROPOSAL TO ALLOW USE OF 0.4386 HA. OF FOREST LAND FOR CONSTRUCTION OF ROAD FROM SEONI TO PANAYA VIA LALA DA CHOBARA PHASE-I IN JAMMU FOREST DIVISION BY PWD (R&B)	404973	0	404973	19	19
4	PWD Jammu	CONSTRUCTION OF ROAD FROM KOTHIAN TO MALGUJRAN AND ISSUANCE OF FOREST CLEARANCE BY PWD (R&B) IN RAJOURI FOREST DIVISION	2845449	0	2845449	125	125
5	PWD Jammu	PROPOSAL TO ALLOW USE OF 0.99 HA. OF FOREST LAND FOR IMPROVEMENT/UP-GRADATION OF UDHAMPYR - DUDU ROAD FROM KM 16TH TO KM 20TH IN RAMNAGAR FOREST DIVISION BY PWD (R&B)	1500342	0	1500342	345	345
6	PWD Jammu	PROPOSAL TO ALLOW USE OF 0.27 HA. OF FOREST LAND FOR CONSTRUCTION OF ROAD FROM SATHRA TO BANDI KAMAKHAN UPPER IN POONCH FOREST DIVISION BY PWD (R&B)	504454	0	504454	7	7
7	PWD Jammu	PROPOSAL TO ALLOW USE OF 0.39 HA. OF FOREST LAND FOR CONSTRUCTION OF ROAD FROM SURANDA TO BHANDEER VIA MALAN GATHI IN BHADERWAH FOREST DIVISION BY PWD (R&B)	1437396	0	1437396	21	21
8	PWD Jammu	PROPOSAL FOR DIVERSION OF FOREST LAND FOR CONSTRUCTION OF ROAD FROM GULATI TO SHAHDARA SHARIEF VIA LADYAL MORIAN GHAMBIR GALI IN RAJOURI FOREST DIVISION BY PWD (R&B)	8270343	0	8270343	1517	1517

one more copy

9	PWD Jammu	PROPOSAL TO ALLOW USE OF 0.82 HA. OF FOREST LAND FOR CONSTRUCTION OF ROAD FROM LALI DABBAR TO TOTE IN UDHAMPUR FOREST DIVISION BY PWD (R&B)	3571082	0	3571082	136	136
10	PWD Jammu	PROPOSAL TO ALLOW USE 1.005 HA. OF FOREST LAND FOR CONSTRUCTION OF ROAD FROM JULLAS BHERA TO MOHALLA SAR (LAXMAN PANI KG LOWER DEVTA) IN POONCH FOREST DIVISION BY PWD (R&B)	2060940	0	2060940	21	11
11	PWD Jammu	PROPOSAL TO ALLOW USE OF 0.7125 HA. OF FOREST LAND FOR UPGRADATIO/WIDENING OF ROAD FROM BILLAWAR TO SUKRALA BY PWD (R&B) IN BILLAWAR FOREST DIVISION BY PWD (R&B)	1007311	0	1007311	134	134
12	PWD Jammu	PROPOSAL TO ALLOW USE OF 0.51 HA. OF FOREST LAND FOR CONSTRUCTION OF ROAD FROM TOTE TO KOTARI KM 1ST TO KM 38 IN REASI FOREST DIVISION BY PWD (R&B)	562889	0	562889	104	104
13	PWD Jammu	PROPOSAL TO ALLOW USE OF 0.70 HA. OF FOREST LAND FOR EXTENSION OF FROM SAKHI MADAM TO KALAL PASSING THROUGH CO. 240/H FALLING IN HAVELI RANGE IN POONCH FOREST DIVISION BY PWD (R&B)	1301873	0	1301873	242	242
14	PWD Jammu	PROPOSAL TO ALLOW USE OF 1.64 HA. OF FOREST LAND FOR CONSTRUCTION OF ROAD FROM SHAHPUR TO THATHYALI IN RAJOURI FOREST DIVISION BY PWD (R&B)	2406671	0	2406671	87	87
15	PWD Jammu	PROPOSAL TO ALLOW USE OF 0.962 HA. OF FOREST LAND FOR CONSTRUCTION OF ROAD FROM CHOI TO MANKOTE II IN POONCHFOREST DIVISION BY PWD (R&)	1344206	0	1344206	10	10
16	PWD Jammu	PROPOSAL FOR FELLING OF 49 TREES FOR CONSTRUCTION OF BOX TYPE RCC DEEP DRAIN AND PARKING NEAR PRESENTATION COVENT SCHOOL AT GANDI NAGAR IN URBAN FORSESTRY DIVISION JAMMU BY PWD (R&B)	210335	0	210335	49	49
17	PWD Jammu	CONSTRUCTION OF APPROACH ROAD TV TOWER STATION UDHAMPUR BY PW (R&B) IN UDHAMPUR FOREST DIVISION	303460	168960	134500	49	49

one more R/R

18	PWD Jammu	WIDENING OF CHOWKI-DALSAR ROAD (KM 1/RD 850 TO KM 3/RD 575) BY PWD (R&B) IN RAMNAGAR FOREST DIVISION	584310	0	584310	48	48
19	PWD Jammu	CONSTRUCTION OF CHOWKI DALSAR RAMNAGAR ROAD BY PW (R&B) IN RAMNAGAR FOREST DIVISION	1532081	61000	1471081	84	84
20	PWD Jammu	CONSTRUCTION OF LANDE GALIOTE ROAD IN PANDCHARI BY PW (R&B) IN UDHAMPUR FOREST DIVISION	644350	372000	272350	62	62
21	PWD Jammu	WIDENING OF ROAD FROM BHALLA TO BALOTHI BY PWD (R&B) IN BHADERWAH FOREST DIVISION	3202880	0	3202880	70	70
22	PWD Jammu	CONSTRUCTION OF MARGAN TOP TO INSHAN ROAD (KM 0 TO KM 25) BY PWD (R&B) IN MARWAH FOREST DIVISION	41623000	0	41623000	772	772
23	PWD Jammu	CONSTRUCTION OF GRAN-TOTE ROAD BY PW (R&B) IN REASI FOREST DIVISION	1192960	950000	242960	990	990
24	PWD Jammu	DIVERSION OF FOREST LAND COMING UNDER THE ALIGNMENT OF PURMANDAL TO DEON ROAD BY PWD (R&B) IN JAMMU FOREST DIVISION	878564	244916	633648	720	720
25	PWD Jammu	CONSTRUCTION OF ROAD TRINGULIAN TO BASANTGARDH BY PWD (R&B) IN Ramnagar FOREST DIVISION	1993980	50000	1943980	87	87
26	PWD Jammu	DIVERSION OF 1.37 HA OF FOREST LAND FOR TRINGLIAN BASANT GARH ROAD BY PWD (R&B) IN RAMNAGAR FOREST DIVISION	110000	0	110000	195	195
27	PWD Jammu	CONSTRUCTION OF DOBIGALI-KHORGALI ROAD (KM 01 TO KM 06) BY PWD IN UDHAMPUR FOREST DIVISION	1884881	200000	1684881	488	488
28	PWD Jammu	CONSTRUCTION OF ROAD FROM KRMOO TO CHOUNTRA MATA BY PWD (R&B) IN RAMNAGAR FOREST DIVISION	1424382	0	1424382	118	118
29	PWD Jammu	CONSTRUCTION OF ROAD FROM KIRMOO CHAUNTRA MATA ROAD (KM 4 & 5) BY PWD(R&B) IN RAMNAGAR FOREST DIVISION	750034	0	750034	814	814
30	PWD Jammu	CONSTRUCTION OF MARTA TO THIAL VIA CHAUNTA MATA ROAD (KM 9-27) BY PW (R&B) IN RAMNAGAR FOREST DIVISION	1926620	0	1926620	483	483
31	PWD Jammu	ALIGNMENT OF REASI TO KIYALA ROAD BY PWD (R&B) BY REASI FOREST DIVISION	1067954	0	1067954	473	473

one more by

32	PWD Jammu	CONSTRUCTION OF DHALWAS-SAWNI ROAD FROM KM 1 TO KM 6 BY PW (R&B) IN BATOTE FOREST DIVISION	75872	0	75872	33	33
33	PWD Jammu	REALIGNMENT OF MAHANPUR BASOLI ROAD KM 12TH RD 300-450 & 475-650 BY PWD (R&B) BILLAWAR FOREST DIVISION	51436	30000	21436	16	16
34	PWD Jammu	CONSTRUCTION OF DUBLIGALI-KHORGALI ROAD KM. 1-6 SALAL BY PWD (R&B) IN UDHAMPUR FOREST DIVISION	1884881	200000	1684881	488	488
35	PWD Jammu	CONSTRUCTION OF SANAI TO DUGLI LINK ROAD UPTO KHELLANI BY PWD (R&B) IN BHADERWAH FOREST DIVISION	936905	478825	458080	52	52
36	PWD Jammu	CONSTRUCTION OF CHIRALLA LINK ROAD KM 5-9 BY PWD IN BHADERWAH FOREST DIVISION	1955253	550000	1405253	239	239
37	PWD Jammu	CONSTRUCTION OF MANTHALA-MALANI ROAD (MANTHALA LINK ROAD 1-5 OHASE -I) BY PWD (R&B) IN BHADERWAH FOREST DIVISION	854020	0	854020	34	34
38	PWD Jammu	CONSTRUCTION OF ROAD PASSING THROUGH FOREST AREA IN COMPATMENT NO. 2/PEONI CHOUNTRA MATA THIAI BY PWD (R&B) IN JAMMU FOREST DIVISION	372305	150000	222305	424	424
39	PWD Jammu	CONSTRUCTION OF ROAD PASS THROUGH FOREST AREA UNDER COMPARTMENT NO. 84/ BANI KM 4TH TO KM 6TH SIRARA-JOURIAN MATA ROAD BY PWD (R&B) IN BILLAWAR FOREST DIVISION	1124360	812000	312360	462	462
40	PWD Jammu	CONSTRUCTION OF LINK ROAD THALELLA-BHELLA PARNOTE (PHASE-I) BY PWD IN BHADERWAH FOREST DIVISION	54000	0	54000	11	11
41	PWD Jammu	CONSTRUCTION OF NARLOO-TULI-BANNA ROAD KM 01-09 PHASE -I BY PWD (R&B) IN REASI FOREST DIVISION	24005791	100000	23905791	837	837
42	PWD Jammu	CONSTRUCTION OF KAINTHGALI-BHAMAG ROAD KMS 40-60 EXTENSION OF ROAD FROM KHORGALI TO BIRIOTE) BY PWD (R&B) IN UDHAMPUR FOREST DIVISION	1886575	1200000	686575	526	526
43	PWD Jammu	CONSTRUCTION OF ROAD FROM SALANI BRIDGE TO DASSAL SEERAN BY PWD (R&B) IN RAJOURI FOREST DIVISION	1794054	0	1794054	14	14

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44	PWD Jammu	CONSTRUCTION OF GHATI-GHURKHA ROAD BY PWD (R&B) IN BHADERWAH FOREST DIVISION	2113740	1400000	713740	63	63
45	PWD Jammu	CONSTRUCTION OF ROAD THUROO BUDHAN KM 0.00 TO KM 5TH BY PW (R&B) IN MAHORE FOREST DIVISION	145412	0	145412	465	465
46	PWD Jammu	CONSTRUCTION OF ROAD FROM OMKARESHWAR TEMPLE TO MAHANAYA ROAD BY PWD IN JAMMU FOREST DIVISION	1093090	165950	927140	481	481
47	PWD Jammu	CONSTRUCTION OF LUDNOO BRIDGE TO DHAR DUGNOO ROAD BY PWD IN BILLAWAR FOREST DIVISION	174128	0	174128	343	343
48	PWD Jammu	CONSTRUCTION OF ROAD FROM MALHOTI TO DUGLI VIA GAJOTH ROAD BY PWD (R&B) IN BHADERWAH FOREST DIVISION	2978602	2970000	8602	241	241
49	PWD Jammu	CONSTRUCTION OF ROAD FROM MUGAL ROAD BY PW (R&B) IN POONCH FOREST DIVISION	163674725	121920000	41754725	6636	6636
50	PWD Jammu	CONSTRUCTION OF LINK ROAD FROM NHIA BY PASS BY PWD (R&B) IN JAMMU FOREST DIVISION	360710	16870	343840	102	102
51	PWD Jammu	CONSTRUCTION OF KULWANTA BARI ROAD BY PWD IN RAMNAGAR FOREST DIVISION	1515200	517280	997920	279	279
52	PWD Jammu	CONSTRUCTION OF ROAD FROM GALAK TO RAJWALTA BY PWD & R&B) IN BILLAWAR FOREST DIVISION	2235598	199000	2036598	151	151
53	PWD Jammu	CONSTRUCTION OF ULHERHAL-MALIGAM ROAD BY PWD (R&B) IN RAMBAN FOREST DIVISION	1374117	282917	1091200	147	147
54	PWD Jammu	CONSTRUCTION OF ROAD FROM MAHORE SIDHAR ROAD KM 2ND RD (850) KM 3RD (0-1000) KM ROAD BY PWD (R&B) IN MAHORE FOREST DIVISION	1500753	200000	1300753	182	182
55	PWD Jammu	CONSTRUCTION OF ROAD FROM CHASSANA-SARSOTE ROAD KM 3RD TO 5TH BY PWD IN MAHORE FOREST DIVISION	3394522	474348	2920174	180	180
56	PWD Jammu	CONSTRUCTION OF APPROACH ROAD FROM GOOL TO DEDAH BY PWD IN MAHORE FOREST DIVISION	1276380	0	1276380	7	7
57	PWD Jammu	CONSTRUCTION OF ROAD FROM BHATTA TO BHADERWAH BY PWD IN NOWSHERA FOREST DIVISION	911050	761050	150000	133	133
58	PWD Jammu	CONSTRUCTION OF ROAD WIDENING OF TIKRI-KATRA ROAD (EXISTING) BY PWD IN UDHAMPUR FOREST DIVISION	221775	0	221775	12	12

one more by

59	PWD Jammu	CONSTRUCTION OF ROAD FROM DHAYANGARH TO DHARAN (KM 1ST TO KM 8) BY PWD (R&B) IN REASI FOREST DIVISION	1345427	0	1345427	145	145
60	PWD Jammu	CONSTRUCTION OF ROAD BY PWD (R&B) FROM DAM TOP TO KANDI, CHILL, GAGLA KM. 1 TO 6TH UNDER NABARD-RIDF- XII IN RAMBAN FOREST DIVISION	1052247	665000	387247	136	136
61	PWD Jammu	WIDENING OF BHADERWAH-CHAMBA ROAD I.E BHADERWAH (KM 0) TO KHUNDIMERAL (JM 50) BY PWD (R&B) IN BHADERWAH FOREST DIVISION	39728060	0	39728060	8673	8673
62	PWD Jammu	315 NUMBER OF SOCIAL FORESTRY TREES/POLES (FROM GREEN BELT TO LAST MORH CROSSING) INVOLVED IN WIDENING OF ROAD SATWARI CHOWK TO PRESENTATION CONVENT SCHOOL, JAMMU UNDER PWD (R&B)	772542	0	772542	315	315
63	PWD Jammu	CONSTRUCTION OF MANGAR-KALSAN LINK ROAD HAVELI RANGE POONCH FOREST DIVISION BY PWD (R&B)	660479	0	660479	157	157
64	PWD Jammu	CONSTRUCTION OF GANDALA-NAROK-KAINTH GALI ROAD (KM. 0 TO 6 BY PWD (R&B) UNDER NABARD IN UDHAMPUR FOREST DIVISION	1186524	0	1186524	152	152
65	PWD Jammu	CONSTRUCTION OF ROAD FROM PUNEHA TO SEWA (KM 13TH (RD 500) TO KM18TH (RD 500) BY PWD (R&B) IN BHADERWAH FOREST DIVISION	3393781	500000	2893781	174	174
66	PWD Jammu	CONSTRUCTION OF ROAD FROM DHARMATHA TO JUDA IN MAHORE FOREST DIVISION BY PWD (R&B)	2929032	0	2929032	97	97
67	PWD Jammu	CONSTRUCTION OF ROAD FROM KM 76 NH-1B TO KANDOTE BY PWD (R&B) IN BHADERWAH FOREST DIVISION	824722	0	824722	350	350
68	PWD Jammu	CONSTRUCTION OF ROAD FROM SAGRA TO GHANI BY PWD (R&B) IN POONCH FOREST DIVISION	4282530	700000	3582530	371	371
69	PWD Jammu	CONSTRUCTION OF ROAD FROM HARNI TO B.G IN POONCH BY PWD (R& B) IN POONCH FOREST DIVISION.	1013545	513545	500000	552	552
70	PWD Jammu	CONSTRUCTION OF LATYAR-ADDAN-SANASAR ROAD KM 7TH & 8TH) BY PWD (R&B) IN UDHAMPUR FOREST DIVISION	1322415	0	1322415	131	131

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71	PWD Jammu	CONSTRUCTION OF ROAD FROM BHATINDI TO RATTI SARARI VIA BERMINI BY PWD (R&B) IN JAMMU FOREST DIVISION	1327067	0	1327067	69	69
72	PWD Jammu	CONSTRUCTION OF ROAD FROM DOONGIAN TO JATKI BY PWD (R&B) IN JAMMU FOREST DIVISION	1483720	0	1483720	205	205
73	PWD Jammu	CONSTRUCTION OF SHIVA TO ALLAL BANIN LINK ROAD BY PWD. IN BHADERWAH FOREST DIVISION	1463090	0	1463090	176	176
74	PWD Jammu	CONSTRUCTION OF ROAD FROM HOSPITAL TO ASTHANKUND GOOL BY PHE (R&B) IN MAHORE FOREST DIVISION	462900	0	462900	7	7
75	PWD Jammu	CONSTRUCTION OF ROAD FROM LARKOKA TO KINARA BY PWD (R&B) IN NOWSHERA FOREST DIVISION	7639075	0	7639075	909	909
76	PWD Jammu	CONSTRUCTION OF ROAD FROM GRAN TO PHALLI BY PWD (R&B) IN NOWSHERA FOREST DIVISION	1015075	438000	577075	43	43
77	PWD Jammu	CONSTRUCTION OF ROAD FROM RADIGALA TO RANI BADETAR BY PWD (R&B) IN NOWSHERA FOREST DIVISION	2290413	0	2290413	316	316
78	PWD Jammu	CONSTRUCTION OF ROAD FROM NOMAIN-DEVI MAI JEE TO BAMYAL VILLAGE DABRI BY PWD IN REASI FOREST DIVISION	625617	455317	170300	62	62
79	PWD Jammu	GURHN TO NIMA BY PWD (R&B) UNDER (NABARD) IN POONCH FOREST DIVISION	430315	0	430315	142	142
80	PWD Jammu	DHARANA TO MALIKPUR BY PWD (R&B) UNDER (NABARD) IN POONCH FOREST DIVISION	330360	0	330360	2	2
81	PWD Jammu	SANASAR TO SANNA VIA KARAM-GALI BY PWD (R&B) IN BATOTE FOREST DIVISION	585070	0	585070	24	24
82	PWD Jammu	SANAI TO KHELLANI BY PWD (R&B) IN BHADERWAH FOREST DIVISION	644480	344480	300000	14	14
83	PWD Jammu	JAMBUKOTE TO KOTLI KALABAN BY PWD (R&B) IN RAJOURI FOREST DIVISION	515020	0	515020	44	44
84	PWD Jammu	TIKATHI MORH TO BEGGA BY PWD (R&B) IN MAHORE FOREST DIVISION	5846300	0	5846300	102	102
85	PWD Jammu	KHALABAT TO NORGRAN ROAD VIA MIDDLE SCHOOL PANJAL GALA ANDROOTH IN NOWSHERA FOREST DIVISION	1050600	0	1050600	130	130
86	PWD Jammu	TRAGWAL MORH TO SALBERIA BY PWD (R&B) IN MAHORE FOREST DIVISION	1614500	0	1614500	7	7

one more

87	PWD Jammu	JINDRAH TO SEEGALA (RD 650 M TO KM. 3.4 BY PWD (R&B) IN JAMMU FOREST DIVISION	1860127	1599000	761127	452	452
88	PWD Jammu	MANSAR LAKE VIA LOTHARI, GIJJAR BASTI, JAOSRE AND MORI MOHALLA BY PWD (R&B) IN JAMMU FOREST DIVISION	823910	0	823910	118	118
89	PWD Jammu	MANSAR TO QUAMMI BY PWD (R&B) IN KATHUA FOREST DIVISION	2538336	2023595	514741	91	91
90	PWD Jammu	DHANOTE TO MORI ROAD BY PWD (R&B) IN KISHTWAR FOREST DIVISION	558405	0	558405	35	35
91	PWD Jammu	EKHALL TO DANGDOROO SECTOR IN (BHADERKOTE NOWPACHI) BY PWD (R&B) IN MARWAH FOREST DIVISION	25752775	0	25752775	2408	2408
92	PWD Jammu	DALHORI TO KANTHOL BY PWD (R&B) IN RAJOURI FOREST DIVISION	1718332	0	1718332	175	175
93	PWD Jammu	BOMYAL TO MOTHWAR BY PWD (R&B) IN REASI FOREST DIVISION	955079	0	955079	1005	1005
94	PWD Jammu	SINGDPUR VILLAGE TO SINGHPUR TUNNEL BY PWD (R&B) IN MAHWAH FOREST DIVISION	6196495	5613000	583495	755	755
95	PWD Jammu	KATLI TO DERI GALA VIA CHEW BY PWD (R&B) IN BILLAWAR FOREST DIVISION	1468145	0	1468145	121	121
96	PWD Jammu	FELLING OF 769 TREES OF SOCIAL FORESTRY INVOLVED IN WIDENING OF ROAD FROM SATWARI TO KUNJWANI BY PWD (R&B) IN SOCIAL FORESTRY DIV. JAMMU.	4198460	2500000	1698460	769	769
97	PWD Jammu	FELLING OF 715 TREE/POLES OF S. F. DEPTT. COMING IN ALIGNMENT OF /WIDENING ROAD FROM PAURANA PIND TO SATRAYAN AND SATRYAN TO SATOWALI ROAD BY PWD (R&B) IN S.F. DIV. JAMMU	652262	200000	452262	339	339
98	PWD Jammu	KANDHARNOO TO LOWER RAJWALTA (KM. 18 TO 21) BY PWD (R&B) IN BILLAWAR FOREST DIVISION	1809770	0	1809770	149	149
99	PWD Jammu	PANJNARA TO PHALLI UNDER PWD (R&B) IN RAJOURI FOREST DIVISION	969189	0	969189	30	30
100	PWD Jammu	BINDOO PEEDA TO PRAYTOP ROAD BY PWD (R&B) IN JAMMU FOREST DIVISION	740450	676000	64450	31	31
101	PWD Jammu	JAI TO DHAMUNDAH VIA THUBA AND ITS LINK DHARAMSHAHA BY PWD IN BHADERWAH FOREST DIVISION	3273995	0	3273995	292	292

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102	PWD Jammu	ANJI PANASA TO BHABBER ROAD PWD (R&B) IN REASI FOREST DIVISION	1676620	0	1676620	211	211
103	PWD Jammu	PREY TO MATT (ANSOO) BY PWD (R&B) IN RAMNAGAR FOREST DIVISION	1062825	0	1062825	78	78
104	PWD Jammu	DODA-MALWAS LINK ROAD BY PWD (R&B) IN DOA FOREST DIVISION	521320	0	521320	21	21
105	PWD Jammu	PURANA KADAL TO NOWPACHI ROAD BY PWD (R&B) IN MARWAH FOREST DIVISION	8017890	0	8017890	340	340
106	PWD Jammu	GANDOH-SINOO-JAI ROAD VILLAGE RAJPURA BY PWD (R&B) IN BHADERWAH FOREST DIVISION	14291480	4000000	10291480	1056	1056
107	PWD Jammu	GATTI TO BHANDAR VIA FATEHPUR UPTO PANEKHI (KM 0 TO 1) BY PWD (R&B) IN BILLAWAR FOREST DIVISION	3025830	0	3025830	98	98
108	PWD Jammu	DHARARA LINK ROAD BY PWD (R&B) IN BHADERWAH FOREST DIVISION	1593000	0	1593000	280	280
109	PWD Jammu	SUKA CHUA TO CHAROON ROAD BY PWD (R&B) IN POONCH FOREST DIVISION	1849490	0	1849490	120	120
110	PWD Jammu	BATHER TO NAJOT ROAD BY PWD (R&B) IN BILLAWAR FOREST DIVISION	3233440	0	3233440	413	413
111	PWD Jammu	KAITHA TO CHIGLA BALOTA BY PWD (R&B) IN RAMNAGAR FOREST DIVISION	854800	0	854800	27	27
112	PWD Jammu	SERAL (APPROACH ROAD) TO SIA-MEHRI BRIDGE BY PWD (R&B) IN RAMNAGAR FOREST DIVISION	2749900	0	2749900	56	56
113	PWD Jammu	IRP CHOCK REASI TO SULA GREY ROAD BY PWD (R&B) IN REASI FOREST DIVISION	786253	269490	516763	278	278
114	PWD Jammu	BALLI TO SAMGPUR VIA KHA ROAD BY PWD (R&B) IN RAJOURI FOREST DIVISION	1857800	0	1857800	140	140
115	PWD Jammu	KOTLI TO SHIKARI ROAD BY PWD (R&B) IN MAHORE FOREST DIVISION	2003320	0	2003320	78	78
116	PWD Jammu	Suchara to Godal via Nagali road in Billawar Forest Division	3240900	0	3240900	658	658
117	PWD Jammu	CONSTRUCTION OF ROAD FROM PETROL PUMP (NEAR DFO OFFICE) TO JHANGER ROAD (NEAR ARMY HOSPITAL) BY PWD (R&B) IN NOWSHERA FOREST DIVISION	2952316	2000000	952316	762	762

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118	PWD Kashmir	PROPOSAL TO ALLOW USE OF 4.630 OF FOREST LAND FOR CONSTRUCTION OF ROAD MUJPATHRI TO DOODPATHRI VIA SOCHALPATHRI INCLUDING MUJPATHRI TO SOCHALPATHRI VIA DOBAN BY PW (R&B) IN PIR PANGAL FOREST DIVISION	9726150	0	9726150	30	30
119	PWD Kashmir	PROPOSAL TO ALLOW USE OF 0.508HA. OF FOREST LAND FOR CONSTRUCTION OF ROAD FROM DUDRAN TO DARAKUNJAN IN J.V. FOREST DIVISION BARAMULLA BY PWD (R&B)	1594613	0	1594613	15	15
120	PWD Kashmir	PROPOSAL TO ALLOW USE OF 0.88 HA. OF FOREST LAND FOR CONSTRUCTION OF ROAD FROM TRIKANJAN MAIN ROAD TO KASSI IN J. V. FOREST DIVISION BARAMULLA BY PWD (R&B)	4362730	0	4362730	30	8
121	PWD Kashmir	CONSTRUCTION OF BUNIYAR-BERNATE ROAD BY PW (R&B) IN J. V. FOREST DIVISION	2838000	1600000	1238000	21	21
122	PWD Kashmir	CONSTRUCTION OF UMOH JAWAHAR TUNNEL ROAD BY PWD (R&B) IN ANANTNAG FOREST DIVISION	703882	0	703882	65	65
123	PWD Kashmir	CONSTRUCTION OF ROAD FROM BRAJIPATHRI (LO-34) TO SANIDARWAN BY PWD (R&B) IN PIR PANGAL FOREST DIVISION	508440	0	508440	112	112
124	PWD Kashmir	KONA GABRA TO PATHAN GALI ROAD BY PWD (R&B) IN KEHMIL FOREST DIVISION	641170	341170	300000	139	139
125	Irrigation & Flood Control, Jammu	NAIGUD CANAL BY IRRIGATION AND FLOOD CONTROL DEPARTMENT IN KISHTWAR FOREST DIVISION	34303760	0	34303760	7385	1607
126	Irrigation & Flood Control, Kashmir	CONSTRUCTION OF MAINBASHIR CANAL BY IRRIGATION DIVISION GANDERBAL IN SINDH FOREST DIVISION	1833529	0	1833529	46	46
127	Irrigation & Flood Control, Kashmir	CONSTRUCTION OF IRRIGATION CANAL (REHAN-PASHKAR) BY IRRIGATION DEPARTMENT IN SINDH FOREST DIVISION	1284570	1100000	184570	34	34
128	PHE, Kashmir	PROPOSAL TO ALLOW USE OF FOREST LAND 0.15 HA. OF FOREST LAND FOR CONSTRUCTION OF MGD RAPID SAND FILTERATION PLANT AT ANDOO PUSHROO IN ANANTNAG FOREST DIVISION BY PHE	283703	0	283703	2	2
129	PHE, Kashmir	LAYIING OIF PIPELINE AND CONSTRUCTION OF PHE STRUCTURE AT DRANGYARI BY PHE IN KEHMIL FOREST DIVISION	917940	0	917940	134	134

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130	Patnitop Developmet Authority	CONSTRUCTION OF KARLAH GOURIKUND BY PATNITOP DEVELOPMENT AUTHORITY IN UHAMPUR FOREST DIVISION	1802796	569250	1233546	60	60
131	RDD Jammu	WIDENING OF EXISTING ROAD FROM MAIN ROAD (M-I-ROOM) TO MEGANI MAGIOTE AT SAN SOO RAKH BY RURAL DEVELOPMENT DEPARTMENT BY UDHAMPUR FOREST DIVISION	29790	0	29790	21	21
132	RDD Jammu	CONSTRUCTION OF BATOTE BYE PASS BOONBARI ROAD KM 01 TO KM 3 BY RDD IN BATOTE FOREST DIVISION	523860	0	523860	36	36
133	ERA, Jammu	EIGHT LANING OF B. C. ROAD FROM K. C CHOWK TO AMPHALLA CHOWK BY ERA IN JAMMU FOREST DIVISION	824440	0	824440	375	375
134	ERA, Jammu	WIDENING OF SIDHRA MANSAR ROAD (SIDHRA TO SARDHAN NALLAH BRIDGE) BY ERA IN JAMMU FOREST DIVISION	35178	0	35178	50	50
135	Higher Education, Jammu	PROPOSAL TO ALLOW USE OF 80 HA. OF FOREST LAND FOR THE ESTABLISHMENT OF INDIAN INSTITUTE OF MANAGEMENT (IIM) JAMMU BY HIGHER EDUCATION DEPARTMENT IN JAMMU FOREST DIVISION	107580228	107500000	80228	38010	17147
136	Higher Education, Jammu	PROPOSAL TO ALLOW USE OF 4.505 HA. OF FOREST LAND FOR GOVERNMENT DEGREE COLLEGE, SUNDERBANI IN NOWSHERA FOREST DIVISION BY J&K HIGHER EDUCATION DEPARTMENT	5080678	1081000	3999678	785	785
137	PDD Jammu	PROPOSAL TO ALLOW USE OF 0.30 HA. OF FOREST LAND FOR CONSTRUCTION OF 33/II KV 3.15 MVA REVEIVING STATION AT KANGA RAMBAN UNDER PMDP IN BATOTE FOREST DIVISION BY PDD	251597	0	251597	35	35
138	PDD Jammu	132 KV DC T. Line Janipur.(Jammu Forest Division)	102000	89775	12225	104	104
139	PDD Jammu	33 KV, Janipur to Roop Nagar Line-II.(Jammu Forest Division)	247864	38149	209715	73	73
140	PDD Jammu	132 KV D/C Kalakote to Rajouri T/L. (Rajouri Forest Division)	491395	0	491395	1093	1093
141	PDC Jammu	CONSTRUCTION OF DHARMOUND CHANGERKOTE 33 KV DOUBLED CIRCUIT TRANSMISSION LINE BY PDC IN BATOTE FOREST DIVISION	1701398	0	1701398	35	35

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142	JK SPDC, Jammu	33 KV TRANSMISION LINE FROM MANDAL (KISHTWAR) TO PADYARNA BY JKSPDC IN KISHTWAR FOREST DIVISION	4706550	0	4706550	2727	1913
143	NHAI Jammu	MUCK DUMPING OF CHENANI-NASHRI TUNNEL AT NORTH PORTAL (KM.130) BY NHAI IN BATOTE FOREST DIVISION	3324380	0	3324380	572	572
144	NHAI Jammu	FOUR LANING OF JAMMU UDHAMPUR SECTON (KM 34.00 TO 36.100) BY NHAI IN JAMMU FOREST DIVISION	2062202	1967030	95172	344	344
145	GREF Jammu	CONSTRUCTION OF GULABARH SANSARI ROAD BY GREF IN KISHTWAR FOREST DIVISION	18859259	18439259	420000	411	411
146	GREF Jammu	SHAHSITAR TO K.G TOP BY GREF IN POONCH FOREST DIVISION	36928393	36338593	589800	959	959
147	GREF kashmir	CONSTRUCTION OF KISHTWAR NIDORI BANGUS GALI, DRANGYARI FROM KM 28.00 TO 37.325 PHASE-1 BY GREF IN KEHMIL FOREST DIVISION	24370550	23785900	584650	227	227
148	GREF kashmir	WIDENING OF NEW BANDIPORA GUREZ ROAD FROM STARTING POINT RAZDAN TOP (KM. 9.500 TO KM 42) BY GREF IN BANDIPORA FOREST DIVISION	6534050	6069190	464860	589	589
149	ARMY Jammu	Dhok Buniyar to Ghai Paniyas (Nowshera Forest Division)	588275	0	588275	279	279
150	ARMY Jammu	Julla to Dudal Road. (Nowshera Forest Division)	243940	0	243940	63	63
151	ARMY Jammu	Forest land at Birpur and Khara Madana	54629400	1535152	53094248	7061	7061
152	ARMY Jammu	Army Switched Communication Network Node at Bharakh Sanga.(Nowshera Forest Division)	1328150	0	1328150	23	23
153	ARMY Jammu	LC fencing Keri Area.(Rajouri Forest Division) (Nowshera Forest Division)	17428784	0	17428784	1619	1619
154	JAKEDA, Kashmir	PROPOSAL TO ALLOW USE OF 2.776 HA. OF FOREST LAND FOR CONSTRUCTION OF 3.0 MW SMALL HYDROELECTICT PROJECT AT DAKSUM MATHER IN ANANTNAG FOREST DIVISION BY JAMMU AND KASHMIR ENGERY DEVELOPMENT AGENCY (JAKEDA)	3572531	0	3572531	17	17

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GOVERNMENT OF JAMMU AND KASHMIR

CONFIDENTIAL
IMMEDIATE

Subject: Modification of Cabinet Decision No.31/03/2014 and approval for issuance of Government Sanction order for use of forest land for non forestry purposes where whole/partial compensation amount is pending for payment by indenting agencies.

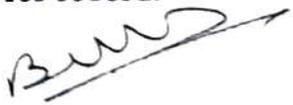
State Administrative Council Decision No. 189/19/2019 Dated: 30-07-2019

Memo.

I am to convey herewith the decision of the State Administrative Council (SAC) on the above subject, as quoted below:

Proposal approved.

Copies of the Government Orders / instructions, if any, issued in this behalf, may be sent to the General Administration Department for record.


(B. V. R. Subrahmanyam)
Secretary to the
State Administrative Council

Commissioner/Secretary to the Government,
Department of Forest, Environment & Ecology.

Ph. : 0191-2546793/2579921

e-mail: jkforest.adm@jk.gov.in



Government of Jammu and Kashmir
Forest, Ecology & Environment Department
Civil Secretariat, J&K.

Record Note of the meeting held under the Chairpersonship of worthy Chief Secretary, J&K Government on 18th of July, 2025 at 5:00 PM.

A detailed review of the functioning of Forest, Ecology and Environment Department was held under the chairpersonship of Chief Secretary, J&K on 18th of July, 2025;

The following officers participated the meeting:

1. Principal Secretary to the Government, Finance Department, J&K.
2. Commissioner / Secretary to the Government, Forest, Ecology & Environment Department, J&K.
3. PCCF & HoFF, J&K.
4. PCCF /Chief Wildlife Warden & Director, Forest Protection Force, J&K.
5. PCCF/ Chairperson, Pollution Control Committee, J&K.
6. PCCF / CEO, CAMPA, J&K.
7. APCCF / Director, Social Forestry & Soil and Water Conservation, J&K.
8. APCCF / Director, Forest Research Institute, J&K.
9. APCCF / Managing Director, JK Forest Development Corporation, J&K.
10. Chief Conservators of Forests (Territorial), Kashmir / Jammu.
11. Conservators of Forest (Territorial), Jammu / Kashmir.
12. Director, Ecology, Environment & Remote Sensing, J&K.
13. Special Secretary to the Government (All), Forest, Ecology & Environment Department, J&K.
14. Special Secretary to the Government, Tourism Department, J&K.
15. Director Finance, Forest, Ecology & Environment Department, J&K.
16. Chief Executive Director, WUCMA, Kashmir.
17. Additional Secretary to the Government (All), Forest, Ecology & Environment Department, J&K.
18. Joint Director Planning, Forest, Ecology & Environment Department, J&K.
19. Special Secretary (Technical), Forest, Ecology & Environment Department, J&K.

At the outset, the Commissioner / Secretary to the Government, Forest, Ecology and Environment Department welcomed the Chief Secretary, and other officers, and thereafter the Chief Secretary was briefed about the working and achievements of the Forest Department through sequential presentations on all the agenda items:-

1. The improvement in the forest cover during the period from 2013 to 2023 as per the India Status of Forest Report, 2023 was highlighted showing that there is a net increase of about 398 sq km during this period. There is also a significant increase in the number of trees outside the forests (about 80%) from 2011 to 2021.
2. The activities undertaken for the protection of forest land especially through fixing of boundary pillars and digitization of forest boundaries and the progress made thereof was presented. It was informed that about 80% of BPs has been resurveyed, about 50000 BPs will be re-fixed during the current year and the remaining will be done during the year 2025-26. The digitization of the forest boundary using CORS enabled GNSS rovers is also being taken up during the current year.
3. It was informed that J&K is the first State/UT to take up the exercise of Continuous Forest Inventory in India as per the National Working Plan Code, 2023 and every year about 4300 points are being surveyed for assessing the growing stock, regeneration status, biodiversity richness etc.
4. During the year, it has been planned to plant about 100 lakhs saplings with active involvement of the stakeholders. There is a special focus on farm forestry by distributing economically important tree species to farmers to grow them in their farm land which forms a major part of raw material supply to the wood-based industries like ply wood and veneer industries in J&K.
5. Urban greening through establishing Nagar Vans is also a priority activity of the department and so far, 16 such Nagar Vans have been developed in J&K and another 22 are in various stages of establishment / development.
6. The NTFP Policy envisages sustainable collection of NTFP and providing alternate livelihood of the local communities. Under the NTFP Policy, the local collectors have been benefited significantly and around 49 lakh rupees have accrued to the community level biodiversity management commillees under the levy fee for the collection of NTFPs from within their jurisdiction.
7. The preparation of Zonal Master Plan for the eco-sensitive zones around wildlife sanctuaries and the national parks was also discussed. It was informed that the process of identifying the consultants for the same is underway. In Jambu zoo, right now, 24

enclosures are open for public view. Another 7 will be completed shortly as acquiring of animals for these 7 enclosures is underway from different zoos across the nation. In the Kishtwar High Altitude National Park, so far, about ₹ 20 Cr have been spent against the outlay of ₹ 136 Cr under the Wildlife Mitigation Plan. The outlay for the current year is ₹ 17.59 Cr.

8. Boundary demarcation and consolidation, desilting of critically silted up area, anti-poaching activities and annual bird census are some of the important activities undertaken for the conservation and management of wetlands in J&K. In Wular, a revenue-based model for dredging is being explored. The survey for the same will be completed by mid-September and the work will be tendered by September end. The ground truthing of wetlands of size above 1 ha has been taken up through the respective Deputy Commissioners and the survey is almost completed for the 274 wetlands and the digitization has been completed in 109 such wetlands.
9. Ecotourism is responsible travel to natural areas that conserves the environment, sustains the well being of the local people, and involves interpretation and education. So far, the department has opened 93 new trek routes and established 26 biodiversity/ecoparks. The wetlands such as Gharana, Hokersar, Wular, Shalbugh, Surinsar and Mansar are being developed as ecotourism destinations. About 40 youth have been trained as eco-guides for the promotion of ecotourism in J&K.
10. Biodiversity Management Committees have been established in all the local bodies as per the provisions of the Biological Diversity Act, 2002 and Peoples' Biodiversity Registers prepared therein. The UT Biodiversity Council has facilitated the updation of 2967 PBR and another 1000 will be taken up during the year. The draft State Biodiversity Strategy and Action Plan identifies 11 themes, 38 strategies and 161 activities and the revised draft will be placed before the forthcoming meeting of the UT Biodiversity Council.
1. In J&K there are about 44 seed production area for the important species like Deodar, Kail, Chir, Fir and Shisham. The J&K FRI maintains 47 preservation plots representing different forest types for long term ecological monitoring and to study forest stand dynamics. Mapping of species like chinara, peepal and banyan are also taken up.
2. Soil moisture conservation is an important activity of the department. The Catchment Area Treatment Plans of HEPs are also being taken up by the department.
3. The diversion of forest land for non-forestry purposes and the payments due against agencies especially under the J&K Forest Conservation Act 1997 was also discussed.

7. As regards, process on identification of State land parcels, the department so far identified 617 land parcels outside the forest area to an extent of 5946 ha which are encumbrance free and digitization of 367 land parcels have been completed over an area of 2233 ha. The Chairperson appreciated the efforts taken by the department in identifying these land parcels and digitizing the same.
15. The house was informed that the draft State Action Plan for Climate Change has been revised and the revised draft shall be submitted to the Administrative Department by 31st July 2025. The progress on accordance of environmental clearance for various categories of activities was also discussed. It was informed that about 12 cases are under process with the JKEIAA at present and 348 ECs have been accorded so far.
16. It was also informed that in J&K, 77 activities have been identified as white category by JKPC. The siting criteria for stone crushers, hot and wet mist plans have been rationalized with focus on pollution control measures.

After detailed discussion, the chair issued following directions:

1. Survey of dharas in various behaks to be completed by ending August, 2025 and simultaneously developing a portal for providing facility of online grazing permission (Moto) to the transhumant / nomads be also completed.
2. Fixing of BPs in all the forests of J&K to be completed by December 2026 as also the use of CORS technology for geo-referencing the same be expedited. Also, all efforts be made to ensure no illegal felling or mining activities take place in forest areas.
3. The existence of already geo-tagged Chinar trees be monitored periodically i.e., at least twice a year and accordingly a report be submitted. The mapping of Peepal and Banyan trees to be taken up in Jammu region for their identification and conservation.
4. A comprehensive framework be prepared on the functioning of various committees at the community level by bringing them under a single body to avoid duplication of roles by clearly defining roles and responsibilities.
5. The revised draft State Action Plan on Climate Change shall be submitted to the Administrative Department by 30th July 2025.
6. Revised Biodiversity Strategy and Action Plan to be submitted after clearance by UT Biodiversity Council by end of August, 2025.

7. Recovery of balance payment under FCA from various user agencies needs to be followed up on priority. The communications be made to such defaulting user agencies mentioning that there future cases under FCA shall not be processed unless they clear their dues.
8. Expressing dissatisfaction about slow pace of works taken up in Kishtwar High Altitude National Park (KHANP), the chair desired that year-wise progress be submitted to his office.
9. He also desired that the UT level Bio diversity Strategy and Action Plan be expedited and placed before the UT Biodiversity Council by end of August 2025.
10. He instructed the officers that the development of Jambu Zoo as a major tourist attraction should be taken up on priority and that the action plan for the same should be finalized at the earliest.
11. Detailed presentations regarding Zonal Master plans of protected areas - status and its implementation and the draft Master plan of Jambu Zoo was desired to be submitted to his office.
12. It was also directed to explore the utilization of the remote sensing technology, through the Directorate of Ecology, Environment & Remote Sensing, to actively prevent illegal encroachment of forest land and felling of trees.

The meeting ended with the vote of thanks to the chair.


Director Finance
Forest, Environment & Ecology Department

Io: 7454727-FST/plg/33/2024-02-O/o FD

Dated: 31-07-2025

Copy to the;

1. All participants for favour of kind information and necessary action.
2. Private Secretary to the Chief Secretary, J&K.
3. Private Secretary to the Commissioner / Secretary to the Government, Forest, Ecology & Environment Department for information of the Commissioner / Secretary.



Annexure-R-XVII

Government of Jammu & Kashmir
Department of Forest, Ecology & Environment
Civil Secretariat, J&K.

Record Note of meeting held on 15.12.2025 (Monday) at 12:00 Noon under the chairpersonship of Sh. Atal Dulloo, IAS, Chief Secretary, UT of J&K in the Meeting Hall, 2ndFloor, Civil Secretariat, Jammu, to review of implementation of compliances in forest land diversion cases on PARIVESH-1 and PARIVESH-2.

A meeting to review of implementation of compliances in forest land diversion cases on PARIVESH-1 and PARIVESH-2 was held under the chairpersonship of Sh. Atal Dulloo, IAS, Chief Secretary, UT of J&K on 15.12.2025 (Monday) at 12:00 Noon in the Meeting Hall, 2ndFloor, Civil Secretariat, Jammu.

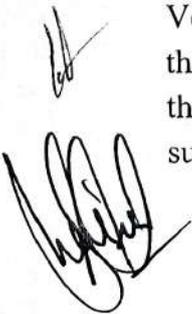
The following officers were present in the Meeting: -

1. Financial Commissioner/Additional Chief Secretary, Power Development Department.
2. Financial Commissioner/Additional Chief Secretary, PW(R&B) Department.
3. Commissioner/Secretary to the Government, Department of Forest, Ecology & Environment Department.
4. Principal Chief Conservator of Forests & HoFF, J&K.
5. PCCF(Wildlife)/Chief Wildlife Warden, J&K.
6. Chief Conservator of Forest/Nodal Officer (FCA).
7. Secretary to the Government, Science and Technology Department.
8. Administrative Secretary, Revenue Department.
9. Secretary to the Government, Rural Development Department.
10. Special Secretary to the Government, Revenue Department.
11. Special Secretary to the Government, Tourism Department.
12. Director Planning, Higher Education Department & School Education Department.
13. Director Planning, Jal Shakti Department.
14. Regional Officer, NHAI, J&K Jammu.
15. Project Manager, NHIDCL.
16. Chief Engineer, Project BEACON/SAMPARK.
17. Defence Estates Officer, Jammu/Srinagar.
18. Representative from IG, BSF Jammu.
19. I/c Special Secretary (Tech.), Forest, Ecology & Environment Department.

1. The meeting started with the Powerpoint presentation by CCF/Nodal Officer (FCA), who briefed the Chair on the overall status of forest clearance cases being processed through the PARIVESH portal, with particular emphasis on projects that have obtained Stage-I (In-Principle) approval but are pending Stage-II (final) clearance due to non-compliance with stipulated conditions. The presentation highlighted the legal framework governing forest land diversion, the time-bound nature of Stage-I approvals, the scale of pending cases across departments, and key procedural and financial bottlenecks affecting compliance, thereby setting the context for detailed department-wise deliberations.
2. The chair was apprised that prior approval from the Central Government is mandatory before executing any work involving the diversion of forest land for non-forest purposes. Stage-I (In-Principle Approval) requires compliance with certain conditions and payment of money to receive Stage-II (final approval) and that Stage-I approval is revoked if Stage-II approval is not obtained within a period of five years. At present, total In-Principle Approvals pending for Stage-II Clearance are 1091 projects (covering 2464 hectares forest land). It was also highlighted that during the 31st and 32nd Northern Zonal Council meetings, UT of J&K was directed to ensure compliance and clear pendency in this regard.
3. It came to the fore during the presentation that non-compliance of Stage-I (in-principle) approvals, in terms of number of cases, is the highest in the Department of Jal Shakti with 827 cases pending, followed by the Public Works (R&B) Department with 88 cases, PMGSY with 62 cases, BSNL with 18 cases, Power Development Department with 12 cases, Army and BRO with 9 cases each, JKTDC and NHIDCL with 3 cases each, RDD and NHPC with 3 cases each, and Health, Police, Power Grid, Kokernag Development Authority, Pollution Control Board, Tourism Department, Treasury Accounts with 01 case each and other private agencies having a consolidated pendency of 16 cases respectively, indicating that while pendency is spread across departments, it is heavily concentrated in a few major user agencies. It was further apprised that the total pending compensation amount is approximately Rs. 69.81 crores from various departments/agencies of the UT Government and Rs. 82.05 crores from Central Government Agencies/PSUs. It was also informed that fresh cases received for forest clearance are being returned requesting the user agencies to complete the balance payments before processing of further forest clearances, and a total of 23 cases were so far returned to the user agencies, comprising 11 cases from PWD, 11 cases from PHE, and 1 case from RDD.
4. It was apprised with concern that 84 projects pending Stage-II approval (out of a total of 1091) had been accorded Stage-I (In-Principle Approval) in the year 2021-22 and are, therefore, approaching the completion of the stipulated five-year

validity period, with their approvals due to expire in 2026, which would compel the concerned departments to restart the proposal process ab initio. The department-wise break-up of these time-bound cases includes PMGSY (50 cases), PHE (16 cases), PWD (11 cases), BRO (2 cases), Power Development Department (2 cases), Kokernag Development Authority (1 case), Pollution Control Board (1 case) and one private project, underscoring the urgent need for prioritized action to avoid lapse of approvals.

5. The Chair expressed serious concern over the large number of pending cases and sought comments from the departments/agencies like Jal Shakti, PW(R&B), PDD, Army, BRO, NHIDCL. Director Planning, Jal Shakti Department acknowledged that the department has the largest number of pending cases (827 combined in PARIVESH 1 and 2) and apprised that the primary compliance bottleneck has been the failure to obtain the FRA (Forest Rights Act) certificate from the concerned Deputy Commissioners.
6. Financial Commissioner (ACS) PW(R&B) Department stated that the total compensation payment liability of the department has been worked out to be around 61.77 crores. All out efforts are being made to clear the said liability and that they would submit the maximum part of the payment pertaining to PMGSY cases by the end of this month.
7. Financial Commissioner (ACS) Power Development Department acknowledged pendency of 15 cases and stated that the department intends to transfer the required funds to the HODs this month, mainly concerning transmission projects. He further suggested a three-pronged strategy to be followed for expeditious disposal of pending compliances across all departments/agencies:
 - i. The payment of forest compensation must be made the "first charge" on a project's plan.
 - ii. A department-wise list of compliance gaps should be prepared and shared with the concerned departments to simplify tracking.
 - iii. Streamlining Stage-I clearance by ensuring that the responsibility rests with both the concerned agency and the respective DFOs for close liaison and expeditious and time bound disposal.
8. The Defence Estates Officer, Jammu acknowledged the pendency of two cases for deposition of compensatory levies, noting that one proposal (for Khada and Veerpur) has been sent to the Ministry of Defence for cancellation of the IPA and the second case (Nihalpura) is awaiting Ministry's approval. He further explained that even after receiving Stage-I approval, they require Ministry's approval to submit the compensatory payment amount.



9. The NHIDCL representative reported three pending cases, including compensation for one case that has gone to court and also apprised that payment for the Singhpora-Vailoo and Sudhmahadev tunnel cases is pending PIB (Public Investment Board) clearance from Headquarters.

The following decisions and directives were issued during the meeting:

- I. It was directed that a comprehensive department-wise list of pending compliances and gaps should be prepared and circulated among all stakeholders to enable focused monitoring and easier tracking of progress. All concerned Administrative Secretaries/Heads of Departments were directed to ensure that the Stage-II approvals under PARIVESH Portal are obtained in a time bound manner and pending balance payments for diversions done under JK FCA 1997 are completed without fail. **[Action by: Department of Forest, Ecology and Environment]**
- II. The Chair emphasized that departments especially the PW(R&B) must give due priority to submit re-appropriation proposals well in advance, instead of waiting till the close of the financial year, when funds are often surrendered and critical compliances remain unaddressed. **[Action by: Public Works (R&B) Department]**
- III. All concerned Administrative Secretaries/Heads of Departments concerned especially of PMGSY, PHE, and PWD were directed to prioritize the 86 identified projects for expedited Stage-II clearance, with immediate focus on the 84 cases whose Stage-I approvals will lapse in 2026, and the 2 projects (PWD & BRO) whose approvals have already expired to avoid complications. **[Action by: All concerned Departments]**
- IV. With regard to department-specific issues:
 - a. The Jal Shakti Department was directed to immediately expedite the process of obtaining pending Forest Rights Act (FRA) certificates from the concerned Deputy Commissioners to facilitate Stage-II clearances. It was further directed that the FC(ACS) Jal Shakti Department shall hold meeting with the concerned Deputy Commissioners for resolving the issue related to pending FRA certificates. **[Action by: Jal Shakti Department/All Deputy Commissioners]**
 - b. Public Works (R&B) Department was instructed to ensure compliance by the stipulated date, particularly in cases related to the National Green Tribunal. **[Action by: Public Works (R&B) Department].**
- V. All concerned were finally reminded that there is no provision under the law for extension of the five-year validity of Stage-I approval, and failure to complete compliances within this period is a violation of the *Van (Sanrakshan Evam Samvardhan) Adhiniyam*, 1980 and may result in revocation of Stage I approval.

(Shabir Ahmad Baba)

Under Secretary to the Government

No.FST-Land/47/2025(7710376)

Dated. 23.12.2025

Copy to: -

1. PCCF(Wildlife)/Chief Wildlife Warden, J&K.

2. CCF/Nodal Officer, FCA, J&K.
3. Inspector General, Border Security Force, Frontier Headquarter, Jammu.
4. Chief Engineer, Project SAMPARK/BEACON.
5. Principal Financial Advisor, Northern Railway Jammu.
6. Regional Officer, NHAI, J&K Jammu.
7. Project Manager NHIDCL
8. Defence Estates Officer, Jammu/Srinagar.
9. Chief General Manager Projects, Power Grid Corporation of India Ltd.
10. Assistant Registrar, SKUAST Kashmir.
11. Private Secretary to Chief Secretary, J&K.
12. Private Secretary to Financial Commissioner/Additional Chief Secretary, Higher Education Department.
13. Private Secretary to Financial Commissioner/Additional Chief Secretary, Jal Shakti Department.
14. Private Secretary to Financial Commissioner/Additional Chief Secretary, Tourism Department.
15. Private Secretary to Financial Commissioner/Additional Chief Secretary, Power Development Department.
16. Private Secretary to Financial Commissioner/Additional Chief Secretary, PW(R&B) Department.
17. Private Secretary to Commissioner/Secretary to the Government, Department of Forest, Ecology & Environment Department.
18. Private Secretary to the Principal Chief Conservator of Forests,/HoFF, J&K
19. Private Secretary to the Government, Science and Technology Department
20. Private Secretary to Administrative Secretary, Revenue Department.
21. Private Secretary to the Government, School Education Department.
22. Private Secretary to the Government, Rural Development Department.
23. Private Secretary to Chief Executive Officer, J&K Economic Reconstruction Agency.
24. P.A to I/c Special Secretary (Tech.), Department of Forest, Ecology and Environment.



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Annexure-R- XVIII

GOVERNMENT OF JAMMU AND KASHMIR (UT)

OFFICE OF THE EXECUTIVE ENGINEER R&B DIVISION HANDWARA

The Member Secretary

J&K PCC Jammu

No: 2652-56

Dated: .22.08.2025

Sub: IA No 436/2025 in QA 163/2024 titled Rasikh Rasool Bhat V/s Union Territory of Jammu & Kashmir & Ors

Sir,

Kindly find enclosed herewith the relevant Permits bearing permit No 27 dated 20.05.2023 and Permit No 56 dated 22.07.2023 for quantities of 800 MTS and 2000 MTS respectively which clarify the discrepancy of 2728.8 MTs shown by J&KPCC mentioned in the order of Hon'ble NGT Principal bench New Delhi in the original application No 163 of 2024 Rasil Rasool Bhat v/s Government of UT J7K and others.

It is to mention here that these permits have been issued for the material which was lifted from Maratgam land having khasra No 576 and not from Nallah Talri

Enclosures :

- i) Permit No27
- ii) Permit No56
- iii) Details of RBM used in Handwara Bangus Road as per J&KPCC report

Yours faithfully


Executive Engineer
R&B Division Handwara

Copy to

- i) Chief Engineer PWD (R&B) North Kashmir for information
- ii) Superintending Engineer PWD R&B Circle Kupwara Kashmir for information Please
- iii) Law officer PWD(R&B) North Kashmir for information and kind submission to Hon'ble NGT
- iv) Advocate Gautam Singh for information and kind submission to Hon'ble NGT

DISPOSAL PERMIT

Permit No: 56
 Dated: 22-07-2023

Valid Up to: - 02-08-2023

Subject: Construction of road from Handwara to Bangus Phase 2nd

Reference I: Letter from Executive Engineer (R&B) division Handwara vide No:
 13452-56 dated: 11-03-2023

Order

Whereas Executive Engineer R&B Division Handwara has requested for providing of sub-base material (GSB) for construction of road from Handwara to Bangus Phase 2nd vide his office letter No:- 13452-56 dated: 11-03-2023

Whereas the contractor Abdul Rashid has subcontracted the project to Mohammad Altaf Bhat S/o: Ghulam Mohidin Bhat R/o: Langate vide his letter No: JKRCC/OM/AM/1159 dated:01-04-2017

Whereas MOEFCC has issued a notification vide S.O 1224(E) dated 28th March 2020, where under in Appendix (IX), extraction or sourcing or borrowing of ordinary earth for the linear projects such as roads, pipelines etc. Have been exempted from requirement of Environmental Clearances.

Keeping in view the Govt. works of emergent nature and their time bond execution, under Rule 56(2) (i) of the J&K Minor Mineral Concession, Storage, Transportation of minerals and prevention of illegal mining rules 2016, Disposal Permit is hereby granted in favour of Mohammad Altaf Bhat S/o: Ghulam Mohidin Bhat R/o:Langate for removal of 2000 Mts of Mukh (GSB) form Maratgam (land vide khasra No:576) in consideration of payment of Rs. 66,300.00 (Rupees sixty six thousand three hundred ty only) on account of advance Royalty, Application Fee and TCS applicable vide G.R No:0916006 dated:22-07-2023

Subject to following terms and conditions

- The Permit Holder will take all precautions for the protection of the environment and control of pollutions while removal of mineral at the site.
- The material so removed from the site is not supplied to any other agency or firm except the allotted projects and not to be used for commercial purpose.
- The Permit Holder will allow the Executive Staff and the officers of the Deptt. of Geology & Mining Deptt. to inspect, Check and measure the Minor Minerals at all stages including its transportation.
- The extraction/lifting of bed material be time bound i.e. 09:00 AM to 05:00 PM

Mudalal
 District Mineral Officer
 Geology & Mining Deptt.
 Kupwara

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(4)

The Permit Holder shall abide by the provisions of Mines & Minerals (Development and Regulation) Act 1987 and rules made there under besides J&K mining rules 2016.

Surrender this permit in original to this department after dispatching last consignment within a weeks' time.

The permit Holder shall be strictly governed by Rule 60 of J&K Minor Mineral Concession, Transportation of Minerals and prevention of Illegal Mining Rules 2016 failure of compliance/ any lapse/irregularities found during inspection shall be deemed to cancellation/Withdrawal of Disposal Permit without assigning any reasons forthwith.

- Work shall remain closed on Sundays.
- Stocking of the extracted material is strictly prohibited.
- Mechanical screening of the extracted material is strictly prohibited
- The Department shall not be responsible for any third party Claim.

No: DMO/Kup/DPI/231/290-96
Dated: 22-07-2023

Handwritten signature
Authorized Officer
District Mineral Officer
Geology & Mining Deptt
Kupwara

Copy to the:

- Deputy Commissioner Kupwara for favour of information please.
- Joint Director (K) Geology & Mining Deptt Srinagar for information please.
- Ex. Engineer (R&B) Division Handwara for favour of information please.
- Tehsildar Handwara for favour of information please.
- Station House Officer Handwara for favour of information please.
- Area Incharge Handwara for favour of information please.
- Mohammad Allaf Bhat S/o: Ghulam Mohidin Bhat R/o: Langate for information and compliance
- Office file



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Government of Jammu & Kashmir (UT)
District Mineral Office Geology & Mining Department Kupwara
email: dmokupa@gmail.com
Tel. No: 01955-241071

DISPOSAL PERMIT

Permit No: 0023
Dated: 20-05-2023

Valid Up to: - 31-05-2023

Subject: Construction of road from Handwara to Bangus Phase 2nd

Reference I Letter from Executive Engineer (R&B) division Handwara vide No:
13452-56 dated: 11-03-2023

Order

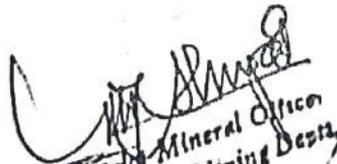
Whereas Executive Engineer R&B Division Handwara has requested for providing of sub-base material (GSB) for construction of road from Handwara to Bangus Phase 2nd vide his office letter No:- 13452-56 dated: 11-03-2023

Whereas the contractor Abdul Rashid has subcontracted the project to Mohammad Altaf Bhat S/o: Ghulam Mohidin Bhat R/o: Langate vide his letter No: JKRCC/OM/AM/1159 dated: 01-04-2017

Whereas MOEFCC has issued a notification vide S.O 1224(E) dated 28th March 2020, where under in Appendix (IX), extraction or sourcing or borrowing of ordinary earth for the linear projects such as roads, pipelines etc. Have been exempted from requirement of Environmental Clearances

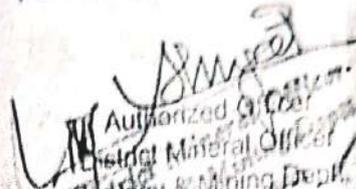
Keeping in view the Govt works of emergent nature and their time bond execution, under Rule 56(2) (i) of the J&K Minor Mineral Concession, Storage, Transportation of minerals and prevention of illegal mining rules 2016, Disposal Permit is hereby granted in favour of Mohammad Altaf Bhat S/o: Ghulam Mohidin Bhat R/o: Langate for removal of 800 Mts of Mukh (GSB) form Maratgam (land vide khasra No:576) in consideration of payment of Rs. 26,520.00 (Rupees Twenty Six Thousand Five Hundred and twenty only) on account of advance Royalty, Application Fee and TCS applicable vide G R No-0914951 dated 20-05-2023 subject to following terms and conditions

- I. The Permit Holder will take all precautions for the protection of the environment and control of pollutions while removal of mineral at the site.
- II. The material so removed from the site is not supplied to any other agency or firm except the allotted projects and not to be used for commercial purpose.
- III. The Permit Holder will allow the Executive Staff and the officers of the Deptt. of Geology & Mining Deptt. to inspect, Check and measure the Minor Minerals at all stages including its transportation.
- IV. The extraction/lifting of bed material be time bound i.e. 09:00 AM to 05:00 PM
- V. The Permit Holder shall abide by the provisions of Mines & Minerals (Development and Regulation) Act 1957 and rules made there under besides J&K mining rules 2016.


District Mineral Officer
Geology & Mining Deptt.
Kupwara

- 525
- ②
- VI Surrender this permit in original to Department after dispatching last consignment within a weeks' time.
- VII The permit Holder shall be strictly governed by Rule 60 of J&K Minor Mineral Concession, Transportation of Minerals and prevention of illegal Mining Rules 2016 failure of compliance/ any lapse/irregularities found during inspection shall be deemed to cancellation/Withdrawal of Disposal Permit without assigning any reasons forthwith.
- VIII Work shall remain closed on Sundays.
- IX Stocking of the extracted material is strictly prohibited.
- X Mechanical screening of the extracted material is strictly prohibited
- XI The Department shall not be responsible for any third party Claim.

No: DMO/Kup/DP/22/577-85
Dated: 20-05-2023


Authorized Officer
District Mineral Officer
Geology & Mining Dept.
Kupwara

Copy to the

- Deputy Commissioner Kupwara for favour of information please.
- Joint Director (K) Geology & Mining Dept Srinagar for information please.
- Ex. Engineer (R&B) Division Handwara for favour of information please.
- Tehsildar Handwara for favour of information please.
- Station House Officer Handwara for favour of information please.
- Area Incharge Handwara for information and necessary action.
- Mohammad Altaf Bhat S/o: Ghulam Mohidin Bhat R/o:Langale for information and compliance
- Office file

Details of permits for clarification of Quantities of RBM used in J&K PCC report				
S.no.	Material Extract from Nallah Talri	Quantity In MTS	Material obtained from Maratgam	Quantity in MTS
1	Permit No. 116 dated 19-10-2023	2000	permit No. 27 dated 20-05-2023	800
2	Permit No. 153 dated 28-11-2023	4992	Permit NO. 56 dated 22-07-2023	2000
3	Permit No. 175 dated 04-01-2024	800		
4	Nil			
	Total Quantity (MTS)	7792	Total Quantity (MTS)	2800

Grand Total = 10592 MTS

The Discrepancy of materials shown by Jammu & Kashmir Pollution Control Committee in their report filed on 18-11-2024 is hereby cleared vide the annexure enclosed herewith as Annexure P14. The discrepancy of 2728.8 MTS shown by J&KPCC is actually the material obtained from another source by the name as Maratgam Land Khasra No. 576. The relevant permit issued vide No Permit No 27 dated 20.05.2023 & Permit No 56 dated 22. 07.2023 For quantity 800 MTS and 2000MTS are here by enclosed for ready reference


 Executive Engineer
 R&B Division Handwara

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Government of Jammu and Kashmir
Mining Department
(Legal Section) Civil Secretariat, J&K, Jammu

Annexure-R-XIX

O.M. No. GM-LEG/14/2024-04
Dated: 07.11.2025

Subject:- Original Application No. 163/2024 Rasikh Rasool Bhat
Applicant V/s Union Territory of Jammu and Kashmir & Ors.

Sir,

The undersigned is directed to invite the kind attention of
Commissioner Secretary to Government, Forest, Ecology & Environment
Department, Civil Secretariat, J&K, Jammu on the subject cited above
and to forward herewith a copy of letter dated 06.11.2025 received from
the DMO, Kupwara for information and further course of action at his
end.

Yours faithfully,


Senior Law Officer
Mining Department

Commissioner Secretary to Government,
Forest, Ecology & Environment Department,
Civil Secretariat, J&K, Jammu.



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 Government of Jammu & Kashmir (UT)
OFFICE OF THE DISTRICT MINERAL OFFICER KUPWARA
 DEPARTMENT GEOLOGY & MINING

Email: -dmokup@gmail.com
 Tel. No: 01955-468509

 The Senior Law Officer,
 Mining Department,
 Civil Secretariat J&K Jammu.

No: DMO/DGM/KUP/NGT/2025-26/ 2291-94

Dated: 06-11-2025

Subject: OA No. 163/2024 titled Rasikh Rasool Bhat and Others V/s UT of J&K and Others.

Reference: Hon'ble NGT Order dated: 22-08-2025.

Sir,

In reference to the subject mentioned above and as discussed with your good self telephonically today at 02:00 PM with regard to damage of bridge due to illegal extraction of River Bed Material at Dobighat in Nallah Talri, the following factual submission is made for your kind consideration:

1. That the site for the removal of accumulated sediment/ shoal from Nallah Talri was identified and formally recommended by the Executive Engineer, Irrigation & Flood Control (I&FC) Division, Handwara.
2. That the specified location at Dobighat was selected due to the significant accumulation of shoal deposition. This selection was conducted in strict adherence to the Environmental Management (EM) Guidelines for Sand Mining, with paramount consideration given to the protection of critical infrastructures, including bridges and roads.
3. That the necessary permissions for the extraction of this shoal material were granted by this office in full compliance with the regulatory framework established under S.O. 599, dated 15th November 2022. The S.O 599 amended the relevant mining regulations, specifically Rule 94 of the Jammu and Kashmir Minor Mineral Concession, Storage, Transportation of Minerals and Prevention of Illegal Mining Rules, 2016 notified vide SRO-105 dated: 31-03-2016. The amendment introduced a crucial provision, inserted after clause (iii) of sub-rule (2), which stipulates as under:

"River bed material shall not be extracted upto the distance of five times the span of a bridge or public civil structure (including water intake points) on the upstream side and ten times the span on the downstream side, subject to a maximum of 250 meters upstream and 500 meters downstream."


DISTRICT MINERAL OFFICER
 DEPARTMENT OF GEOLOGY & MINING
 KUPWARA

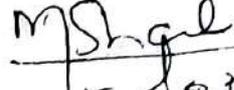
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The site selection and the subsequent authorization were meticulously aligned with these prescribed safety distances.

In view of the foregoing, it is respectfully submitted that the activity was conducted in a lawful and compliant manner, with due diligence exercised to safeguard both the environment and public assets. Hence the claim of the applicant is totally baseless with no logic.

Yours faithfully,



Er. Mumtaz Ahmad Shah
District Mineral Officer
Geology & Mining Department,
Kupwara

Copy to the:

1. Deputy Commissioner, Kupwara for favour of information.
2. Director, Geology & Mining, J&K for favour of information.
3. Deputy Director, Geology & Mining, Jammu for favour of information & necessary action.

F. No. RW/NH-12037/34/2003/J&K/NH-1/Zone-II(CRF)

Annexure-R-XX

Government of India

Ministry of Road Transport & Highways
(Zone-II)

Transport Bhawan, 1, Parliament Street, New Delhi-110001

Dated: .03.2018

To,

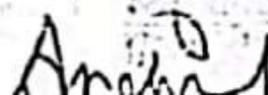
The Secretary,
Government of Jammu & Kashmir
Public Works Department (PWD),
Srinagar, Jammu & Kashmir

Subject: Sanction of Central Road Fund (CRF) projects (67 Nos.) in the State of Jammu & Kashmir for the year 2017-18-Administrative Approval.

Sir,

I am directed to refer to State PWD letter dated 06.02.2018 forwarding therein the priority list of works under CRF for Jammu & Kashmir during current financial year and to convey the Administrative Approval of the President for an amount of Rs.1047.07 crore (Rupees one thousand forty seven crore & seven lakh only) for the following 67 works along-with their job Nos. subject to satisfying the criteria required as per CRF Rules regarding length, category of the road, encumbrance free availability of land etc.-

Sr No	Name of the road	District	Category of road	Length (km)	Cost (Rs. in Crore)	Job Nos.
1	2 lane bridge over river Chenab	Ramban	MDR	Bridge	41	CRF-J&K-2017-18-223
2	Construction of 207 mtr span Prestressed concrete Motorable Bridge double lane with foot path over River Chebnab at Ramban	Ramban	MDR	Bridge	41.78	CRF-J&K-2017-18-224
3	Ramnagar to Basantgarh (Phase-II)	Udhampur	ODR	11	18	CRF-J&K-2017-18-225
4	Jhajjar Kotli to badsoo connecting Dansal via Shaddali	Jammu	ODR	10	15	CRF-J&K-2017-18-226
5	Kotli Matwar road and link Mawa to Talli Ghai	Jammu	ODR	10.7	11.53	CRF-J&K-2017-18-227
6	Improvement / upgradation of road from RS Pura to Salehar via Chack-i-Islam	Jammu	MDR	13.5	14	CRF-J&K-2017-18-228
7	Construction of 200m span double lane prestressed cement bridge over Manawar on Baldeh to	Jammu	ODR	Bridge	15	CRF-J&K-2017-18-229



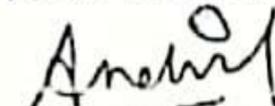
	Thakkar road in block Khour					
8	Widening / Improvement of road from Marh to Baba Talab via Jaffra Chak and to Haiqa via Hira Chak Makhyala upto Gadla and allied links up to Kana Chak in Block Marh	Jammu	MDR	18	19.95	CRF-J&K-2017-18-230
9	Construction of 250m double lane bridge over Haliah Aik connecting Sai Fagla Mule Chak in Suchetgarh Tehsil Chakrol	Jammu	ODR	Bridge	25.75	CRF-J&K-2017-18-231
10	Construction / upgradation of Samba Sumb Goran road km 11th to 20th double lane	Samba	MDR	10	12	CRF-J&K-2017-18-232
11	Upgradation of road from Baba Chamlyal to NH via Baba Sidh Gorla Swankha (intermediate lane)	Samba	MDR	10	8	CRF-J&K-2017-18-233
12	improvement / upgradation of road Vijaypur - Ranigarh to SM Pura (double lane)	Samba	MDR	15	18	CRF-J&K-2017-18-234
13	Construction / upgradation of road from Shah Balode to Utterbehani via Sarna Chilla Danga and lovely km 11th to 20th single lane	Samba	MDR	10	9	CRF-J&K-2017-18-235
14	Construction of link road from Tanta to Draman via Kunthal	Doda	ODR	12	8	CRF-J&K-2017-18-236
15	Construction of link road from Gal Dessa to Bhatta via Mangalthatha and Dewalkumd	Doda	ODR	10	7	CRF-J&K-2017-18-237
16	Construction of road from Humbal to Dedni	Doda	ODR	10	14.27	CRF-J&K-2017-18-238
17	Construction of 125m single lane steel girder through type motorable bridge over river Chenab at Sui Gwari connecting Jodhpur	Doda	ODR	Bridge	17.96	CRF-J&K-2017-18-239
18	Construction of link road from Padyarna to Pullar from km 3rd to km 17th Nagseni (new constn) Phase I upto shingle status.	Kishtwar	ODR	10	14.75	CRF-J&K-2017-18-240

Anshu

	Upgradation of Hyderbegh to Chander seer road, Doch to Shalabugh road and Taklya tapper to Check Tapper road Phase-I	Baramulla	MDR	20	19.85	CRF-J&K- 2017-18- 268
47	Upgradation/widening of Rohama Brandub Road	Baramulla	MDR	12	11.85	CRF-J&K- 2017-18- 269
48	Upgradation of Razwat Wagub Amargrah krankshivan and Seer road incl inner links	Baramulla	MDR	16	13.93	CRF-J&K- 2017-18- 270
49	Widening/upgradation of Sopore Harwan road incl inner links of Brath Tujjar Nowpora and Latishart	Baramulla	ODR	11	8.78	CRF-J&K- 2017-18- 271
50	Widening/upgradation of Zainpora Shadra road Phase II (Paramplia to Shadra)	Baramulla	ODR	19.8	25.86	CRF-J&K- 2017-18- 272
51	Upgradation of road from Chechilora Goigam pinjoorab to chandiloora Mulgam	Baramulla	MDR	23	17.96	CRF-J&K- 2017-18- 273
52	Upgradation from Dobiwan to Zandpal via Hardaboora, Checkfrestershi, Kharpora Naidcheck Phase Ist	Baramulla	MDR	11.5	10.49	CRF-J&K- 2017-18- 274
53	Widening / upgradation of Munand Alamgung Daderkote Tsenskar Kulgam road	Kulgam	MDR	18	20.93	CRF-J&K- 2017-18- 275
54	Construction of Handwara Bangus road stage 2 nd	Kupwara	MDR	39	28.59	CRF-J&K- 2017-18- 276
55	Construction / upgradation of Jami Masjid Kandi Tandar road via Village Jada 14 km	Kupwara	MDR	14	11.14	CRF-J&K- 2017-18- 277
56	Upgradation / construction Batergam via Kanari Trehgam Doolipora Hayen Hundi Kawari Heri Zorhama Abura Reshwarl In Kupwara	Kupwara	ODR	17	14.69	CRF-J&K- 2017-18- 278
57	Widening / upgradation of Thokerpora Pazalpora Ganapora road including allied links	Kupwara	ODR	10	12.38	CRF-J&K- 2017-18- 279
58	Construction / upgradation of Nagsari A&B Nari Kotl and	Kupwara	ODR	11	8.49	CRF-J&K- 2017-18-

10. Government of Jammu & Kashmir shall furnish the completion certificate duly vetted by Audit as soon as the works are completed and positively within a period of three months from the date of completion of the works as per Central Road Fund (State Roads) Rules, 2014 published vide Notification No. GSR 531 (E) dated 24th July, 2014.
11. Government of Jammu & Kashmir shall furnish the progress report, expenditure report and utilization certificate as specified in clause (b) of sub-rule (1) of Rule 8 of Central Road Fund (State Roads) Rules, 2014.
12. The standard design and specification of the works to be proposed shall follow the relevant guidelines, codes, Indian Roads Congress specifications as directed by the Central Government and the period of completion of projects shall be as per Sub-Rule 10 of Rule 7 of the Central Road Fund (State Roads) Rules, 2014.
13. The expenditure is debitable under the Head 3601-Roads & Bridges-Grants-in-aid to State Government (Major Head)-08-Other Transfer/Grants to States (Sub-Major Head)-08.108-Grants from Central Road Fund (Minor Head)-01-Grants for State Roads-01.00.35-Grants for Creation of Capital Assets under Demand No.81-Ministry of Road Transport & Highways for the year 2017-2018.

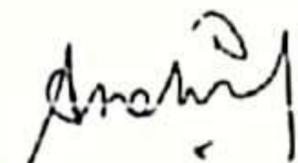
Yours faithfully,


(Sushil Kumar Geeva)

Under Secretary to the Government of India

Copy to:

1. The Chief Engineer (NH) PWD, Jammu & Kashmir.
2. The Accountant General, Govt. of Jammu & Kashmir.
3. The Chief Controller of Accounts, IDA Building Jamnagar House, New Delhi.
4. Principal Director of Audit, Economic & Services Ministries, AGCR Building, IP Estate, New Delhi.
5. The Regional Pay & Accounts Officer, Ministry of Road Transport & Highways, 6th Floor, Kendriya Sadan, Sector 6 V. Chandigarh.
6. Section Officer, W&A Section.
7. Regional Officer, MoRT&H, Chandigarh.


(Sushil Kumar Geeva)

Under Secretary to the Government of India

Copy also to:

1. PS / OSD to Hon'ble Minister (RT&H).
2. CE (Planning) / CE (Z-II) / SE (Z-II) / AEE (Z-II) / P & M Section / Guard Folder.

(Ghanshyam Meena)
Section Officer
Tel:011-23716598



GOVERNMENT OF JAMMU AND KASHMIR (UT)
OFFICE OF THE EXECUTIVE ENGINEER R&B DIVISION
HANDWARA

The Divisional Forest officer.

No: 4194-96

Langate

Date : 16.10.2025

Subject: Providing of Phase wise status of Handwara Bangus Road Project as per approved DPRs

Ref: (i) Your office Letter No DFO/LGT/Est/FCA/2025-26/2067-69 dated 29.09.2025

Sir

In context to the above referred letter may please find enclosed the desired information which are as under :

Sr.No	DPR particular	Component of work to be executed a per approved DPR	Work completed up to ending September 2025	Name of the contractor	Remarks
1.	Phase -I	i) Earthwork	Completed	M/s JK construction Company Prop: Abdul Rashid	
		ii) Cross Drainage	Completed	Dar S/O Mohd Haji	
		iii) Protection works	Completed	Abdullah Dar R/O Athwajan Srinagar Email Id: jkconstructionco12@gmail.com Phone No: 7006717304	
2.	Phase-II	i) Granular Sub base	Completed for 40.5 Km		
		ii) Grade 2 nd	Completed for 39.0 Km		

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	iii) Wet Mix	Completed for 25.0 Km	<p>M/s JK construction Company Prop: Abdul Rashid Dar S/O Mohd Haji Abdullah Dar R/O Athwajan Srinagar Email Id: jkconstructionco12@gmail.com Phone No: 7006717304</p>
	iv) 50mm thick Bituminous macadam	Completed for 24.0 Km	
	v) 25mm Semi dense Macadam	Completed for 24.0 Km	
	vi) Seal coat	Completed for 24.0 Km	
	vii) Road Furniture's	In progress	

Yours sincerely,



Executive Engineer
R&B Division Handwara

Copy to:

- i) Superintending Engineer PWD(R&B) Circle Kupwara for information pleas
- ii) Assistant Executive Engineer R&B sub-Division Handwara/ Rajwar for inf.

XXII.

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GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE PR. CHIEF CONSERVATOR OF FORESTS (WILDLIFE)
CHIEF WILDLIFE WARDEN

Annexure-R-XXII

The Commissioner / Secretary to Government
Forest, Ecology and Environment Department
Civil Secretariat, Srinagar

No: WLP/Legal-Kmr/2025/ 24

Date: 16.10.2025

Subject: O.A. No. 163/2024 (I.A. Nos. 305/2025 & 436/2025) titled Rasikh Rasool
Bhat Vs Government of UT J&K & Ors.

Reference: Your office communication No. FST-Lit/97/2024(7420212) dated
09.10.2025.

Madam,

With reference to your above cited communication regarding the subject, it is submitted that the order dated 22/08/2025 issued by the Principle Bench of the Hon'ble National Green Tribunal (NGT), New Delhi pertains to the violation of environmental norms in the execution of the work on Handwara – Bangus Road Project in Rajwara Forest Area of Kupwara District. The said area is under the administrative control of the J&K Forest (Territorial) Department, falling in the Forest Division Langate and no Wildlife Protected Area is involved in the said project area. Furthermore, the said project does not require any wildlife clearance as per the FCA Rules.

Hence, submitted for kind information and further necessary action, please.

Yours faithfully


(Sarvesh Rai) IFS

Principal Chief Conservator of Forests (Wildlife) &
Chief Wildlife Warden, J&K

Copy for information to the:

1. Regional Wildlife Warden, Kashmir.
2. Wildlife Warden, North Division, Sopore.